

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE AT PUNE  
ORIGINAL APPLICATION NO. 200 OF 2024

Laxman Thombare & ors

Applicant

Vs.

Jalsparsha Riverside Resort

Respondent(s)

REPLY-AFFIDAVIT

I, Mr. Nilesh Dattatraya Surve, Age adult, Occ: Agriculture, the Proprietor of the Respondent No.1 herein, do hereby file my Reply-Affidavit, as under :

1. At the outset, all the contentions, allegations and statements made by the Applicant in the present Application are denied and nothing therein shall be deemed to be admitted by the Respondent No. 1, by reason of non-traverse or otherwise, unless specifically admitted herein.
2. All the allegation, statements and contentions raised by the Applicant in the present application are false, frivolous and baseless and much contrary to the facts and circumstances of the present case. The present reply is being filed on behalf of the Respondent No.1 seeking rejection of the said application. It is further submitted that the Applicant in the



present Application has suppressed material facts from this Hon'ble Tribunal with an intention to deceive this Hon'ble Tribunal, to seek favourable orders from this Hon'ble Tribunal. Vide the present reply, the Respondent No. 1 is bringing on record material facts and circumstances, which have been intentionally suppressed by the Applicant.

3. Respondent no. I submits that allegations made by the Applicant are very vague and no substantial question relating to environment have arisen as such on this count alone the Application needs to be dismissed, rejected.
4. It is submitted that the present application is filed before this Hon'ble court for encroaching the banks of Mula river by the Respondent No 1 and extension of his resort and pollution of the water and soil of the River Mula. Nilesh Dattatray Surve is a permanent resident of village Jamgaon, Taluka Mulshi, District Pune and he and his family own agricultural land situated at village Jamgaon and Shere in Taluka Mulshi at Sr Nos 251, 694, 695 and they are engaged in the traditional Work of agriculture, dairy farming and also conducting Agro-tourism Commercial activity. Mulshi Taluka spreads over areas of the Sahyadri range and during monsoon there is very high rainfall. Mula river after the Mulshi dam flows through villages on either side Male, Jamgaon, Shere amongst other villages. Mulshi region is an ecological hotspot, and there are many guest houses, resorts, etc. in the Vicinity of the river, which have been completely ignored by the Applicants. It is submitted at the outset that the present



Application of the Applicants is absolutely frivolous and made specifically to distract the Hon'ble Courts from the real issue at hand, which is the trespass of the Applicants into the lands of the Respondent No 1.

5. I further say that the Applicants have not come with clean hands before the Hon'ble Tribunal. This Respondent submits that the Applicants are the owners of the land adjacent to the land of this Respondent and they themselves have constructed and are also in process of constructing various structures for the purposes of Agro-tourism. However, the said act has been deliberately suppressed by the original Applicants. It is submitted that the original Applicants and this Respondent are already having dispute, regarding land bearing Gat No.251 at Village Jamgaon itself, which is initiated by this Respondent in the form of Special Civil Suit bearing No.Special Civil Suit No. 523/2024 . This Respondent has sanguine hopes of success in the said proceedings. The Applicants herein, with vengeance and malafide intentions to harass this Respondent, have filed the present proceedings on the basis of incorrect information and by deliberately suppressing the material facts. It is submitted that the present Forum cannot be utilized by the Applicants herein to vent out private vengeance against this Respondent. This clearly shows the malafide of the Applicants. Therefore, for the said reason itself, the present O.A. deserves to be dismissed, since the same has been filed malafide by suppressing material facts, which clearly show that the Applicants have not come with clean hands.

This Respondent further submits that, as stated above, the Applicants themselves have constructed various structures in the land adjacent to the land of this Respondent for the purposes of Agro-tourisms. Apart from the same, there are other Agro-tourisms in the said area itself. This Respondent itself does not personally quote anybody's name. But the same are already running there since long.

6. It is submitted that Nilesh Dattatray Surve decided to start an Agro-tourisms business on part of survey no. 251 of village Jamgaon, survey nos. 694, 695 of village Shere, and same is registered bearing certificate no 181, at the Directorate of Tourism, Government of Maharashtra for the operation of the Agro Tourism business; the validity of the said certificate is from 20/06/2022 to 19/06/2027. The said Agricultural Tourism Center is running under the name "Jalsparsh Rivershack Krushi Paryatan Kendra" (Agro Commercial Resort). Hereto marked and annexed is the registration certificate of Respondent no. 1 obtained from Directorate of Tourism, Government of Maharashtra as **"ANNEXURE R1"**.
7. That the alleged construction on the said land near the bank of the river is constructed on the land owned by the present Respondent No.1 that the same is not of permanent nature at all. That it is an admitted fact the Respondent no.1 is an agro commercial resort, situated near the banks of Mula river. That the Mula river is the main attraction on the tourist and



visitors of the said resort therefore the Respondent no.1 is taking all the efforts to maintain the hygiene and purity of the Mula river as his whole business is based on the same. That Applicant has conveniently with malafide intentions concealed the fact that the Respondent no. 1 has established STP of 30 KLD capacity for sewage and waste management. That the said STP is having more capacity than the waste water generated by the activities of the Respondent No 1. The said STP is 'Solid Immobilised Bio-Filter (SIBF) system and conforms to MPCB prescribed standards and the treated waste water is being used for gardening, irrigation of rice, vegetables, fruit trees, etc.

8. The Respondent submits that Respondent No.1 has been wrongly described, referred in the title of the application the correct name of Respondent No.1 should have been Jalsparsh Rivershack Krukshi Paryatan Kendra and same is a partnership firm and not a proprietary firm as alleged. That the partner, Mr. Nilesh Dattatray Surve has duly obtained permission from the required officials, i.e., PMRDA, Tourism Department, FDA as well as the Gram Panchayats of village Jamgaon & Shere for carrying out the said business agro tourism.

#### **PARA-WISE REPLY**

9. The contentions raised by the Applicant in para 1, 2 & 3 need no reply.

10. The contentions raised by the Applicant in Para No. A of the Application are glaringly incorrect and matter of record and are not related to the Present Respondent no 1 at all hence Respondent No 1 gives no reply to the same. It is further submitted that, merely because the Applicants are resident of Village Jamgaon, does not give them any legal right to file thek present O.A. The Applicants have not suffered any damage, so as to file any proceedings before th is Hon'ble Tribunal.

11. The contents of paras 4 and 5, as are made out by the Applicants, are absolutely incorrect, misleading and denied. It is submitted that the Respondent No 1 is a law-abiding citizen and has obtained required permissions to run his resort and the said permissions are already annexed by the Respondent no. 1 in the said reply at **ANNEXURE R-2 (Colly)**. It is submitted that the following requisite permissions from the empowered Authorities have been obtained by the Respondent No.1.

- a) No objection Certificate dated 13.1.2022 from Gram Panchayat, Jamgaon
- b) No objection Certificate dated 16.1.2022 from Gram Panchayat, Shere
- c) Shop Act Licence as per Maharashtra Shop & Establishment Act and Rules of 2018 thereunder.
- d) FSSAI Licence No.21524083004792 dated from 17.8.2024 to 16.8.2027



- e) Building and Development permission dated 2.5.2024 No.Ow/DP/BMU/Mouje Shere/Tal. Mulshi/Gat No.694/Praka 904/23-24/724 by the Office of Pune Metropolitan Region Development Authority.

It is further submitted that the Respondent has not encroached banks of River Mula, the cottage constructed by the present Respondent are well within the area owned by the present Respondent no. 1. It is submitted that the contents of para 5 are blatantly false and incorrect and that Applicant has produced nothing on record regarding the actual distance of the cottages from the banks of the river other than making bald allegations that the permanent construction is so visibly encroaching into the red and blue flood lines that nay man of ordinary prudence can identify the violation. That the same is denied by the Respondent No 1 and the Applicant be put to strict proof of the same. It is further submitted that the Applicants themselves are the owners of the land which is immediately abutting or adjacent to this Respondent's land. Moreover, they have also constructed various structures for Agro-tourisms. Therefore, the Applicants cannot blow hot and cold by one breath, by contending that no structures are permitted over this Respondent's land without they themselves are constructing structures on the similar land which is adjacent to the land of this Respondent. This itself goes to show that the entire claim made by the Applicant is false, illegal and merely to harass this Respondent.

12. The contentions raised by the Applicant in Para no 6 of the Application submitted are hereby denied by the Respondent No 1, as the Respondent has not constructed any permanent structures between the Red line and blue line. It is well within the area owned by the Respondent no. 1, therefore question for the extension of the resort does not arise.
13. The contentions raised by the Applicant in Para no 7 of the Application submitted are false and baseless, hence are hereby denied.
14. The contentions raised by the Appellant in Para no 8 of the Application submitted are false and baseless, hence hereby denied. That the present Respondent has taken required permissions from the Respondent no. 3 & 4 and the Applicant is trying to misguide this Hon'ble tribunal by stating false facts. That hereto marked and annexed is the letters of Respondent no. 3 & 4 stating that the Respondent no.1 has obtained its permissions time to time as **"ANNEXURE R-3"**.
15. That contents are para 9 are matter of record and beyond the knowledge of the Respondent no.1 hence need no reply.
16. The contentions raised by the Applicant in Para no 10-11 of the Application submitted are false and baseless, hence hereby denied. Although the Respondent no. 1 is running his commercial business on the said land and he is well aware about the waste generated through it. That however as



mentioned earlier the Respondent no.1 has already established the STP plant for the same and has also been managing its waste. Moreover, the Applicant have his land on Sr. No. 251 of Jamgaon which is at upstream of Respondent no. I resort, whilst land belonging to applicants bearing survey no. 152 of Jamgaon, survey no. 761 of village Shere & survey no. 111 of village Asde are not adjacent to the river. Therefore, the contention of the Applicant are baseless and vague. That the photos annexed with the present Application have not indicated any kind of pollution in the said river. That no other farmer who have their agricultural land adjacent to the present land of Respondent no. 1 have ever raised any complaint about the water quality being compromised by the present Respondent no. 1. That it is the Applicant who have grudges against the present Respondent no. 1 as the Respondent no.1 has filed a civil suit on 27/06/2024 against the Applicants herein and others before the Civil Judge Senior Division, Pune bearing Special Civil Suit No. 523/2024 and the same is pending. The Respondent No. 1 submits that the Applicants have filed this false Application only by way of retaliation and to harass the Respondent No. 1. The details of the sewage treatment plant showing its specification and capacity are annexed herewith as **ANNEXURE R-4**.

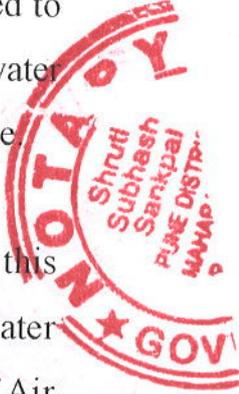
17. The contentions raised by the Appellant in Para no 12 and 13 of the Application submitted are false and baseless, hence are hereby denied. Further the Applicants have failed to submit any proofs whatsoever regarding the contamination of water



or soil of the area. The Applicant is making fishing and roving inquiries before this Hon'ble Tribunal knowing fully well that such practices are deprecated by this Hon'ble Forum previously as well. The Applicants have absolutely failed to produce any data whatsoever on baseline soil and water quality to allege degradation and/or pollution of the same.

18. It is humbly submitted that, during the pendency of this original application, a conditional direction u/s 33A of Water (prevention & Control of Pollution) Act 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981 dated 12.3.2025 came to be addressed to the Respondent No.1. Thereafter, the Respondent No.1 has duly applied for the grant of Consent to Establish and Consent to Operate under the Orange category and Maharashtra Pollution Board, i.e., the Respondent No.2 was pleased to grant the said consent, vide Order dated 17.3.2025. Therefore, it is submitted that no damage to the environment in any form is being caused at the hands of the Respondent No.1. The said application along with Consent to Operate is annexed herewith as **ANNEXURE R-5**.

19. Respondent no. 1 submits that said Resort is not causing any pollution of the river or dumping garbage and also Respondent no. 1 is not causing impediment, nuisance, loss, whatsoever to any person/s including the Applicants. That the applicant is using this Hon'ble tribunal as machinery to satisfy his own grudges and personal vendetta against the present Respondent no. 1.



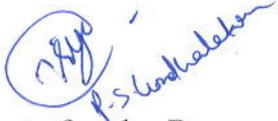
20. It is further submitted that the structures constructed by this Respondent are not in any flood-line at all. In the last decades, no water has come up to any of the structures so constructed by this Respondent. Therefore, it would be absolutely inappropriate to contend that the same are falling within any flood-line, as is contended by the Applicants herein.

PRAYER:

- a) That this Hon'ble tribunal may kindly be pleased to reject the present Application with heavy costs as being false, frivolous and defamatory.
- b) Any other orders may kindly be passed in the interest of justice.
- c) For this act of kindness, the Respondent No 1 as in duty bound, shall ever pray.

Pune,  
Dated : 2.6.2025

  
RESPONDENT  
Nilesh Dattatraya Surve

  
Advocate for the Respondent

VERIFICATION

Verified at Pune on this 2<sup>nd</sup> day of June 2025 that the contents of the aforesaid Reply-Affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

**DEPONENT**  
Nilesh Dattatraya Surve



**BEFORE ME**

**SHRUTI SUBHASH SANKPAL**  
**ADVOCATE & NOTARY,**  
**GOVERNMENT OF INDIA**

**Noted & Registered**

at Serial No 1066/2025

Date. 03 JUN 2025



Anex - R1

पर्यटन संचालनालय (DOT), महाराष्ट्र शासन  
विभागीय पर्यटन कार्यालय, पुणे, विभाग पुणे.



पत्ता: आय बँक, सेंट्रल बिल्डींग, पुणे - 411 001.

दुरध्वनी क्र. 020-29900289/8080035134.

वेबसाईट : [www.maharashtratourism.gov.in](http://www.maharashtratourism.gov.in)

ईमेल आयडी : [ddtourism.pune-mh@gov.in](mailto:ddtourism.pune-mh@gov.in)



स्वातंत्र्याचा अपूर्व महोत्सव

जा.क्र./विपका/कृषी पर्यटन/पुणे/२०२३/ 33४.  
प्रति,

श्री निलेश दत्तात्रय सुर्वे,  
जलस्पर्श- कृषी पर्यटन व कृषी कॅम्पिंग,  
मु.- जामगांव, पो.- शेरे, ता.- मुळशी,  
जि.-पुणे.

दिनांक-०६/०४/२०२३.  
6 APR 2023

विषय :- कृषी पर्यटन केंद्राची नोंदणी प्रमाणपत्रातील नावात बदल करणेबाबत...  
संदर्भ :-१.शासन निर्णय क्र. टिडीएस २०१९/८/ प्र.क्र.५१४/ पर्यटन, दि. २८/०९/२०२०.  
२. या कार्यालयास प्राप्त अर्ज आ.क्र.३०३, दिनांक ०६/०४/२०२३.

आपल्या उपरोक्त पत्त्यावरील कृषी पर्यटन केंद्राची नोंदणी पर्यटन संचालनालय, महाराष्ट्र शासन, पुणे विभाग यांचेकडे करण्यात येत आहे. कृषी पर्यटन केंद्र योजनेअंतर्गत प्रमाणपत्र क्र. १८१ व प्रमाणपत्राची दि. २०/०६/२०२२ ते दि. १९/०६/२०२७ मूळ प्रमाणपत्र आपणांस देण्यात येत आहे. आपले कृषी पर्यटन केंद्राचा प्रकार निवासी/ अनिवासी / एकदिवसीय सहल प्रकारचा आहे.

संदर्भ क्र. २ नुसार सदरील मूळ प्रमाणपत्रातील नावात बदल करून आपणांस नवीन प्रमाणपत्र आपणांस देण्यात येत आहे. जुन्या नावाने दिलेल्या मूळ प्रमाणपत्राच्या छायांकित प्रतीची अन्य कोणत्याही प्रकारे दुरुपयोग होणार नाही तसेच जुनी प्रमाणपत्राची मूळ प्रत कार्यालयात जमा करण्यात यावी तसेच उपरोक्त संदर्भीय शासन निर्णय मधील सर्व अटी व शर्ती आपणावर बंधनकारक असून त्यांचे पालन न झाल्याचे निदर्शनास आल्यास तसेच प्रमाणपत्रावर नमूद केलेल्या खोल्यांच्या बांधकामा व्यतिरीक्त इतर खोल्यांचे बांधकाम आढळून आल्यास आपल्या पर्यटन केंद्राची नोंदणी रद्द करण्यात येईल, कृपया नोंद घ्यावी.

(सुप्रिया करमरकर-दातार)

सहायक संचालक,

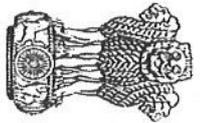
विभागीय पर्यटन कार्यालय, पुणे.

प्रत — तालुका कृषी अधिकारी, ता.- मुळशी, जि.- पुणे.

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# पर्यटन संचालनालय

## कृषी पर्यटन केंद्र नोंदणी प्रमाणपत्र

नोंदणी क्रमांक १८१

कृषी पर्यटन नोंदणीधारक श्री/श्रीमती/मै. निलेश दत्तात्रय सुर्वे यांना

“पर्यटकांसाठी कृषी पर्यटन” या योजनेअंतर्गत कृषी पर्यटन केंद्र चालविण्याची परवानगी देण्यात येत आहे.

### कृषी पर्यटन केंद्राचा तपशील

कृषी पर्यटन केंद्राचे नाव व पत्ता : “जलशशि रिटर् इँक कृषी पर्यटन केंद्र,” मु. - आमठांव, पो. - शेरे,

ता. - मुळशी, जि. - पुणे लोकनिवास संख्या ( — — — )

एकूण खोल्याची संख्या ( तब्बू निवास ) सर्वे/गट क्र. २५१

महसूली गावाचे नाव : जामठांव - शेरे

जमिनीचे क्षेत्रफळ (एकर) : ०६ एकर

कृषी पर्यटन केंद्राचा प्रकार : विद्यार्थी व अभिवासी - शहर

प्रमाणपत्र मुदत वर्ष : दिनांक २०१६/२०२२ ते २९/०६/२०२६



अधिकृत स्वाक्षरी  
*[Signature]*

सहायक संचालक

विभागीय पर्यटन कार्यालय, पुणे

शिवका

दिनांक :

०६/०४/२०२३





PUNEMETROPOLIS

Ph No. : 020- 259 33 344 / 356 / 333 / फोन. नं. ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: [comm@pmrda.gov.in](mailto:comm@pmrda.gov.in)

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे  
Pune metropolitan Region Development Authority, Pune  
नविन प्रशासकीय इमारत, आकुर्डी रेल्वे स्टेशन जवळ, आकुर्डी, पुणे

विकास परवानगी व प्रारंभ प्रमाणपत्र  
( मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र.६.६.१ नुसार )

जा.क्र.: DP/बीएमयु/मौ. शिरे/ता.मुळशी/ग.नं. ६९४/प्र.क्र. ९०४/२३-२४ | ७२४ दि.०२/०५/२०२४

प्रति,

श्री. निलेश दत्तात्रय सुर्वे व इतर १,  
रा. शिरे, ता. मुळशी, जि. पुणे.

मौजे- शिरे, तालुका- मुळशी, जिल्हा- पुणे येथील ग.नं. ६९४, क्षेत्र - ५८७०.० चौ.मी. क्षेत्रावरील वाणिज्य प्रयोजनार्थ (कॅफेट एरिया व कॅटीन) वापराकरिता रेखांकन / बांधकाम प्रस्ताव मंजूरीस्तव प्राधिकरणाकडे प्राप्त झाला आहे.

आपण प्रस्तावासोबत सादर केलेल्या कागदपत्रास अधिन राहून तसेच सोबतच्या परिशिष्ट ' अ ' मध्ये नमूद अटी व शर्तीस अधिन राहून उक्त प्रस्तावास विकास परवानगी व प्रारंभ प्रमाणपत्र देण्यात येत आहे.

महानगर आयुक्त,

तथा

मुख्य कार्यकारी अधिकारी

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणेकरिता

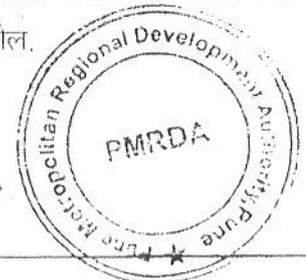
(मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने)



TRUE COPY  
(This is a true copy)

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे यांचेकडील दि-०२/०५/२०२४ रोजीचे पत्र क्र.१०४/२३-२४ सोबतचे  
परिशिष्ट ' अ '

- १) मंजूर नकाशाप्रमाणेच जागेचा विकास व बांधकाम करणे बंधनकारक राहिल.
- २) सदर विकास परवानगी व प्रारंभ प्रमाणपत्र हे एक वर्षाच्या कालावधीकरिता अंमलात राहिल. तदनंतर त्यापुढे आवश्यकतेनुसार विहित मुदतीमध्ये सदर परवानगी व प्रमाणपत्राचे नुतनीकरण करून घेतल्यास सदरचे परवानगी व प्रमाणपत्र संपुष्टात येईल.
- ३) जिल्हाधिकारी, कार्यालय पुणे (महसूल शाखा) यांचेकडील पत्र क्र. मुळशी/एनए/एसआर/६२/२०२३, दि. ३१/०१/२०२४ या पत्रातील जमिनीचा वर्ग, तिचा भोगवटा, तिचा धारणाधिकार, अकृषिक आकारणी आणि ती वरील भार याबाबतचे प्रमाणपत्र प्राप्त असून यामधील अटी व शर्ती अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.
- ४) प्रस्तावासोबत मुळशी/अ.अ. तातडी/मो.र.नं.५३३२/२०२३, दि. २२/०६/२०२३ ने केलेल्या वहीवाटीचे मोजणी नकाशातील हद्दीचे तसेच जागेच्या मालकी / वहीवाटीबाबत अर्जदाराने / विकासकाने/ जमीनमालकाने याबाबत सादर केलेल्या प्रतिज्ञापत्राचे अधिन राहून परवानगी देण्यात येत आहे. सदर जमिनीचे वहीवाटीचे / हद्दीचे अनुषंगाने अथवा इमारतीबाबत कोणतेही व्यक्तिगत वाद / न्यायालयीन वाद उद्भवलेस त्याची सर्वस्वी जबाबदारी अर्जदार / विकासक / जमिनमालक यांची राहिल. ज्या जागेची मालकी / वहीवाट, अर्जदार / विकासक / जमिनमालक यांची नाही अशा कोणत्याही जमिनीवर सदर परवानगीद्वारे विकास अनुज्ञेय राहणार नाही.
- ५) प्रस्तुतच्या जमिनीवर आर्थिक संस्थांचा बोजा असल्यास त्यास अर्जदार / जमीनमालक / विकासक सर्वस्वी जबाबदार राहतील.
- ६) नागरी जमीन (कमाल धारणा व विनियमन) अधिनियम,१९७६ हा निरासित झाला असल्याने या अधिनियमांतर्गत बाधीकरिता प्रस्तावासोबत आपण रु. ५००/- च्या स्टॅम्प पेपरवरील दि-१३/०९/२०२३ रोजी नोटरी हनुमंत भगवान टकले यांचेसमोर केलेले विहित नमुन्यातील शपथपत्र व बंधपत्र पत्र क्र. २२४८/२०२३ सादर केले आहे. सदर शपथपत्र व बंधपत्रास अधिन राहून सदर बांधकाम परवानगी देण्यात येत आहे. त्याबाबतची संपूर्ण जबाबदारी अर्जदार / जमीनमालक / विकासक यांची राहिल सदर शपथपत्र व बंधपत्रातील माहिती चुकीची अथवा दिशाभूल करणारी आढळून आल्यास झालेले बांधकाम अनधिकृत समजून कारवाईस पात्र राहिल.
- ७) विषयांकित जमिनीवर कोणतेही विकास कार्य सुरु करण्यापूर्वी रेखांकन जागेवर सिमांकित करून भूमि अभिलेख खात्याकडून प्रमाणित करून घेणे बंधनकारक आहे. मंजूर रेखांकनानुसार जागेवरील सिमांकन झाल्यानंतर, भूखंडाचे क्षेत्रफळ, रस्त्यांची रुंदी मंजूर रेखांकनात दर्शविल्यापेक्षा कमी भरता कामा नये. यामध्ये कोणताही बदल झाल्यास रेखांकन पुन्हा मंजूर करून घेणे बंधनकारक राहिल.



मौजे- शिरे, तालुका- मुळशी, जिल्हा- पुणे येथील ग.नं. ६९४, क्षेत्र - ५८७०.० चौ.मी. क्षेत्रावरील वाणिज्य प्रयोजनार्थ (कॅफेट एरिया व कॅटीन) वापराकरिता रेखांकन / बांधकाम प्रस्ताव

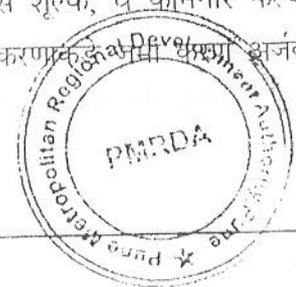
- ८) मंजूर नकाशात दर्शविलेप्रमाणे नियोजित बांधकामापासून पुढील, मागील व बाजूची सामासिक अंतरे प्रत्यक्षात जागेवर कायम व खुली ठेवणे आवश्यक राहिल.
- ९) प्रस्तुत प्रकल्पामातील भूखंड व नियोजित इमारतीचा वापर फक्त वाणिज्य प्रयोजनार्थ (कॅफेट एरिया व कॅटीन) याप्रमाणे अनुज्ञेय केलेल्या वापरासाठी करणे बंधनकारक राहिल.
- १०) इमारतीचे जोता तपासणीसाठी अर्ज करताना अकृषिक परवानगी आणि परवानाधारक, वास्तुविशारद/ अभियंता /स्ट्रक्चरल अभियंता /सुपरवायझर यांचे प्रमाणपत्र सादर करणे बंधनकारक राहिल, त्याचप्रमाणे भोगवटा प्रमाणपत्रासाठी अर्ज करताना बांधकाम प्रस्तावांतर्गत जमिनीचे महसूल/भूमी अभिलेखात एकत्रिकरण/ उपविभागणी केलेला अद्यावत ७/१२ उतारा /प्रॉपर्टी कार्ड व मोजणी नकाशा सादर करणे बंधनकारक राहिल.
- ११) इमारतीचे मंजूर नकाशानुसार जोत्यापर्यंतचे बांधकाम पूर्ण झाल्यानंतर जोते तपासणी प्रमाणपत्र प्राप्त करून घेता पुढील बांधकाम केल्यास सदरचे बांधकाम अनाधिकृत समजण्यात येऊन असे बांधकाम दंडात्मक कार्यवाहीस पात्र राहिल.
- १२) अभिन्यासातील रस्ते, व खुली जागा यांची देखभाल व अभिन्यासामध्ये दर्शविलेले वर्गीकृत/प्रादेशिक योजना रस्ते/रस्ता रूंदीकरणातील क्षेत्र सर्व जनतेच्या वापरासाठी तसेच शेजारच्या जमीनमालकास वापरण्यास खुले ठेवणे बंधनकारक राहिल.
- १३) रेखांकनातील रस्ते, गटारे, खुली जागा इत्यादी अर्जदारांने / विकासकांने /जमीनमालकांने भूखंड वितरित करण्यापूर्वी जागेवर स्वखर्चाने व समाधानकारकरित्या विकसित करणे आवश्यक आहे.
- १४) नियोजित बांधकामातील मजल्यांची संख्या व उंची, मंजूर रेखांकन/बांधकाम नकाशांवर दर्शविल्यापेक्षा जास्त असता कामा नये.
- १५) नियोजित बांधकामाचे क्षेत्र, भूखंडावर अन्य बांधकाम अस्तित्वात असल्यास त्यासह एकूण बांधकाम क्षेत्र, सुविधा क्षेत्र व प्रादेशिक योजना रस्ते/रस्तारूंदी क्षेत्र नकाशावर दर्शविलेनुसार प्रत्यक्ष जागेवर असणे आवश्यक आहे.
- १६) जागेलगतच्या नाल्याच्या नैसर्गिक प्रवाहास अडथळा येईल, असे कोणतेही बांधकाम करता येणार नाही. त्याचप्रमाणे उक्त जमिनीवरील विकास करताना जागेवरील भूपृष्ठ रचनेमध्ये अनाधिकृत बदल करता येणार नाहीत. सदर अटीचा भंग करून विकास केल्याने दुर्घटना घडल्यास त्याची जबाबदारी अर्जदार / विकासक / जमिनमालक यांची राहिल.
- १७) स्ट्रक्चरल इंजिनियर/डिझायनर यांनी तयार केलेल्या Structural Design नुसार प्रत्यक्ष जागेवर विकास करणेची जबाबदारी विकासक व सुपरवायझर यांची संयुक्तिक राहिल.
- १८) अर्जदार / विकासक / जमिनमालक यांनी दि. १३/०९/२०२३ अन्वये दिलेल्या शपथपत्रास अधिन राहून ही परवानगी देण्यात येत असून प्रमाणित विकास नियंत्रण आणि प्रोत्साहन नियमावलीमधील सर्व नियम आणि भारतीय मानक ब्युरोने विहित केलेल्या सुरक्षा प्रमाणकांचे पालन करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल. (नियम क्र. ७.१)



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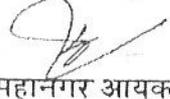
मोजे- शोरे, तालुका- मुळशी, जिल्हा- पुणे येथील ग.नं. ६१४, क्षेत्र - ५८७०.० चौ.मी. क्षेत्रावरील वाणिज्य प्रयोजनार्थ (कॅपे. एरिया व कॅन्टीन) वापराकरिता रेखांकन / बांधकाम प्रस्ताव

- १९) शासन नगर विकास विभागाकडील दि. १९/११/२००८ चे निदेश क्र. टिपीव्ही-४३०८/ ४१०२/ प्र.क्र.३५९ /०८/नवि-११ नुसार अर्जदार / विकासक / जमिनमालक व वास्तुविशारद यांनी बांधकाम नकाशांमध्ये प्रत्येक सदनिकेचे एकूण चटईक्षेत्र (Carpet area) नमूद केलेले आहे. सदर नमूद चटई क्षेत्रा (Carpet area) बाबत आकडेमोड, गणितीय चुका इ. बाबत वास्तुविशारद व अर्जदार / विकासक / जमिनमालक संयुक्तकरित्या जबाबदार राहतील.
- २०) नियोजित इमारतीसाठी/विकासासाठी आवश्यक असणाऱ्या पिण्याच्या पाण्याची सोय आपण अश्वसित केलेल्या सक्षम प्राधिकरणाने/ग्रामपंचायतीने न केल्यास या प्रकल्पातील कॅफेट एरिया व कॅन्टीन वापर सुरु करणेपूर्वी पिण्याच्या पाण्याची आवश्यक ती पूर्तता अर्जदार/विकासक /जमीन मालक यांनी स्वखर्चाने प्रत्यक्ष वापरापूर्वी करणे आवश्यक आहे. त्याचप्रमाणे सांडपाण्याची व मैला निर्मुलनाची सुयोग्य व्यवस्था प्रत्यक्ष वापरापूर्वी करणे बंधनकारक राहिल.
- २१) ओला व सुक्या कचऱ्याकरिता सदर जागेत स्वतंत्र कंटेनरची सोय करणे आवश्यक राहिल विघटन होणाऱ्या ओल्या कचऱ्यासाठी गांडूळखत प्रकल्प अर्जदार / विकासक / जमिनमालक यांनी स्वखर्चाने करावयाचा आहे.
- २२) सदर जमिनीचे क्षेत्रफळ ५०० चौ.मी. पेक्षा जास्त आहे. त्यामुळे प्रत्येक ८० चौ.मी. क्षेत्रासाठी एक झाड याप्रमाणे वृक्ष लागवड करणे व त्यांची जोपासना करणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक राहिल.
- २३) सौर उर्जेवर पाणी तापविण्यासाठीची यंत्रणा अर्जदार / विकासक /जमिनमालक यांनी इमारतीचे वापरापूर्वी स्वखर्चाने करावयाची आहे.
- २४) वेस्ट वॉटर ट्रीटमेंट प्लॅन्ट यंत्रणा उभारणे अर्जदार / विकासक / जमिनमालक यांचेवर बंधनकारक असून पाण्याचा फेरवापर बगीचा, झाडाची जोपासना यासाठी करणे आवश्यक आहे.
- २५) प्रारंभ प्रमाणपत्र दिलेल्या कोणत्याही इमारतीचे बांधकाम पूर्ण झाल्यानंतर मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र. ७.५ नुसार पूर्णत्वाचे प्रमाणपत्र अर्जदार / विकासक / जमीनमालक यांनी सादर करून नियम क्र. ७.६ नुसार भोगवटा प्रमाणपत्र प्राप्त करून घेतल्याखेरीज कोणत्याही इमारतीचा भागशः / पूर्णतः वापर सुरु केल्यास अर्जदार / विकासक / जमीनमालक कारवाईस पात्र राहिल.
- २६) उपरोक्त प्रस्तावामधील बांधकाम क्षेत्र हे. ५००.० चौ.मी. च्या आत व १५.० मी. उंचीच्या आत इमारत प्रस्तावीत असून त्यानुसार अग्निशमन विभागाकडील नाहरकत घेण्याची आवश्यकता नाही.
- २७) प्रस्तुत मिळकतीचे जागेमध्ये वृक्ष लागवडीबाबत वृक्ष अधिकारी तथा वन परिक्षेत्र अधिकारी यांचेकडील नाहरकत प्रमाणपत्र जागेवर कोणताही विकास करणेपूर्वी सादर करणे अर्जदार / विकासक / जमीनमालक यांचेवर बंधनकारक राहिल.
- ३१) प्रस्तुत जमिनीवर भविष्यात छाननी शूल्क, प्रिमीयम शूल्क, विकास शूल्क, व कामगार कल्याण उपकर इत्यादी बाबतच्या रकमेची बाकी उद्भवल्यास सदर रकम प्राधिकरणकडे अर्जदार यांचेवर बंधनकारक राहिल.



मौजे- शिरे, तालुका- मुळशी, जिल्हा- पुणे येथील ग.नं. ६९४, क्षेत्र - ५८७०.० चौ.मी. क्षेत्रावरील वाणिज्य प्रयोजनार्थ (कॅफेट एरिया व कॅटीन) वापराकरिता रेखांकन / बांधकाम प्रस्ताव

- ३२) सदर प्रकरणी अर्जदार / विकासक / जमीनमालक यांनी छाननी शुल्क रक्कम रु. ३६२०/- चलन क्र. ९०४ जरनल/युटीआर नं. ३२६१६२२२८८६०, दि. १८/०९/२०२३ व रक्कम रु. १९९५/- चलन क्र. ७८७, जरनल/युटीआर नं. AXSK२३३३८००१७५४०, दि. ०४/१२/२०२३, विकास शुल्क रक्कम रु. २८७३८०/- चलन क्र. १०६५, जरनल/युटीआर नं. UTIBR५२०२३१२०४००३६३०५५, दि. ०४/१२/२०२३, अतिरिक्त विकास शुल्क रक्कम रु. २८७३८०/- चलन क्र. ६३७, जरनल/युटीआर नं. UTIBR५२०२३१२०४००३६२५१७, दि. ०४/१२/२०२३, व कामगार कल्याण उपकर रक्कम रु. ५९२२०/- चलन क्र. १०३४, जरनल/युटीआर नं. AXSK२३३३८००१७७७८, दि. ०४/१२/२०२३ अन्वये वरील नमुद चलनाचा भरणा केलेला असून त्यानुसार वरील नमुद चलने विहित मुदतीत भरणा भरले नसल्याने पुढीलप्रमाणे चलने निर्गमित करून भरणा करणेत आलेला आहे. छाननी शुल्क रक्कम रु. ६०/- चलन क्र. ४६ जरनल/युटीआर नं. MAHBH२४१०९२९७६९२, दि. १८/०४/२०२४ व रक्कम रु. ३०/- चलन क्र. ४७, जरनल/युटीआर नं. MAHBH२४१०९२९८०१५, दि. १८/०४/२०२४, विकास शुल्क रक्कम रु. ४३२०/- चलन क्र. ४८, जरनल/युटीआर नं. MAHBH२४१०९२९७४२२, दि. १८/०४/२०२४, अतिरिक्त विकास शुल्क रक्कम रु. ४३२०/- चलन क्र. ४९, जरनल/युटीआर नं. MAHBH२४१०९२९८३५८, दि. १८/०४/२०२४, व कामगार कल्याण उपकर रक्कम रु. ८९०/- चलन क्र. ५०, जरनल/युटीआर नं. MAHBH२४१०९२९८५८०, दि. १८/०४/२०२४ अन्वये अर्जदार यांनी भरणा केलेला आहे.
- ३३) अर्जदार यांनी सादर केलेली कोणतीही माहिती अथवा कागदपत्रे ही चुकीची/दिशाभूल करणारी आढळल्यास प्रस्तूतची विकास परवानगी व प्रारंभ प्रमाणपत्र रद्द समजणेत येईल.  
प्रस्तावासोबतच्या रेखांकन/ बांधकाम नकाशांचे दोन संच स्वाक्षांकित करून सोबत जोडले असून प्रस्तावासोबतची अन्य सर्व कागदपत्रे प्राधिकरणाच्या अभिलेखार्थ राखून ठेवण्यात येत आहेत.

  
महानगर आयुक्त,

तथा

मुख्य कार्यकारी अधिकारी

(मा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने)

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणेकरिता



  
TRUE COPY  
(This is a true copy)



**भूमि अभिलेख विभाग, महाराष्ट्र शासन**  
**मोजणीची 'क' प्रत देवुन प्रकरण निकाली**

प्रति,

श्री/श्रीमती :- निलेश दत्तात्रय सुर्वे

रा.गाव :जामगाव,तालुका:मुळशी

,जिल्हा:पुणे ,पिन नं.४१२१०८..

विषय:- जमीन मोजणीबाबत.

संदर्भ:- आपला दिनांक ७/१२/२०२२ चा मोजणीअर्ज.

महोदय/महोदया,

आपल्या विषयांकीत संदर्भीय अर्जाप्रमाणे आपणास रितसर आगाउ नोटीशीने कळवून ईकडील भुकरमापक यांनी नेमलेल्या तारखेस गावी येवुन आपले व लगत कब्जेदार व पंचासमक्ष मोजणी केलेली आहे.ईकडील अभिलेखाच्या आधारे आपणांस हद्दीच्या खुणा दाखविल्या आहेत.त्याबाबत आपण भुकरमापक यांचेसमोर पंचासमक्ष हद्दी मान्य असलेबाबत संमतीदर्शक जबाब दिलेला आहे.तो प्रकरणी सामील आहे.आता मोजणी कामाची पुर्तता झालेने आपला मोजणी अर्ज निकाली ठेवला आहे.सोबत मोजणी नकाशाची 'क' प्रत पाठवली आहे.कळावे.

जावक क्रमांक: ८१०१२३

उप अधीक्षक भूमि अभिलेख

मुळशी यांचे कार्यालय,

निकाली दिनांक: २५/१/२०२३

मोजणी प्रकार		मो. र. क्र.	तालुका	गांव /वार्ड	गट नं.	मोजणी दिनांक	हद्दी	'क' प्रत
कालावधी	उद्देश						दाखविल्याचा	पाठविलेली
							दिनांक	दिनांक
अतिअतितातडी	हद्दकायम	४६०३	मुळशी	शेरे	६९५ ६९४	१८/१/२०२३	२०/१/२०२३	२५/१/२०२३

*P. An.*

उप अधीक्षक भूमि अभिलेख, मुळशी.

**अभिलेखपाल:**

प्रस्तुत प्रकरणी आता काहीही तजवीज नसलेने प्रकरण निकाली केले आहे. बी.एन.डी.क्रमांक देउन पुढील नियमाधिन कार्यवाही करावी.



“क” प्रतः

मौजे - शंरे  
तालुका - मुळशी  
जिल्हा - पुणे

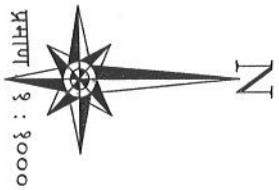
अ. अ. ता. ह. का. मो. र. नं. - ४६०३/२३

मोजणीचे कारण :- अर्जदार श्री. तिलेश दत्तात्रय सुर्वे व इ यांनी मौजे शंरे ता. मुळशी जि. पुणे येथील ग. नं. ६९४ व ६९५ पै. च्या मोजणी करणे कामी केलेल्या मोजणी अर्जाद्वारे काम केले.

-: समजुतीच्या टिपा :-

- या प्रमाणे गट नंबरची हद्द अभिलेखाप्रमाणे असे.  
- - - - या प्रमाणे अर्जदार यांनी दाखविलेली गट नं. पैकी वहिवाट असे.  
OF या प्रमाणे जागेवर जुने कायम दगड असे.

सदर मोजणी नकाशा हा वहिवाटी प्रमाणे अमुन त्यास कोणत्याही सक्षम प्राधिकारी यांची मंजुरी नाही. तसेच त्याची या कार्यालयकडून हद्दी कायम झालेल्या नाहीत. तसेच याचा भूमि अभिलेखात अंमल नाही.

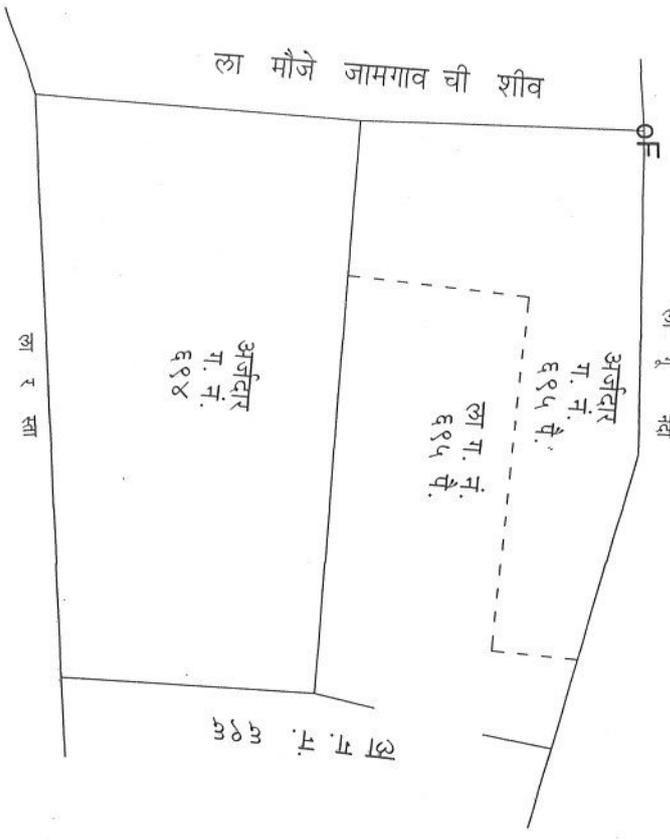


मोजणी करणार - श्री. दाभाड एल. यु.  
न. भू. लि.

मोजणी दिनांक - २०/०३/२३



(सिमेंट चिन्हाचे)  
नमू शिरसेदार  
उप अधीक्षक भूमि अभियंते  
मुळशी (वाड)







आपली सेवा  
आमचे कर्तव्य

महाराष्ट्र दुकाने व आस्थापना (नोकरीचे व सेवाशर्तीचे विनियमन) नियम, २०१८  
नमुना "ग"  
(नियम ९ पहा)

सूचना दिल्याबाबत पावती



अर्जदाराने नमूना फ द्वारा व्यवसाय सुरु केल्याबाबतची सूचना खाली नमूद केलेल्या तपशीलासह या कार्यालयास दिलेली आहे. त्याचा तपशील पुढीलप्रमाणे:

१.	पावती क्रमांक	:	२२३१०००३१६४१४६५१								
२.	अर्जाचा (सूचनापत्राचा) आयडी क्रमांक	:	१०४२६५१७२२०३								
३.	आस्थापनेचे नाव	:	JALSPARSH (River Shack Resort) JALSPARSH RIVER SHACK RESORT								
४.	कामगारांची एकूण संख्या	:	५								
			<table border="1"><thead><tr><th>पुरुष</th><th>स्त्री</th><th>इतर</th><th>एकूण</th></tr></thead><tbody><tr><td>५</td><td>०</td><td>०</td><td>५</td></tr></tbody></table>	पुरुष	स्त्री	इतर	एकूण	५	०	०	५
पुरुष	स्त्री	इतर	एकूण								
५	०	०	५								
५.	अ) मालकाचे नाव	:	निलेश दत्तात्रय सुर्वे NILESH DATTATRAY SURVE								
	ब) आस्थापनेचा पत्ता	:	AT POST JAMGAON, TALUKA MULSHI, JAMGAON, जामगाव, मुळशी, पुणे, ४१२१०८								
६.	सदरची पावती ही केवळ अर्जदाराने त्याचा व्यवसाय सुरु केल्याबद्दल कार्यालयास पाठविलेल्या सूचना पत्राची पोच पावती असून व्यवसाय अथवा व्यवसायाची जागा अस्तित्वात असल्याबद्दलचा पुरावा नाही. व्यवसायासाठी व व्यवसायाच्या जागेसाठी आवश्यक असणारी संबंधित सक्षम प्राधिकारी यांच्याकडील पूर्व / पश्चात परवानगी, अनुज्ञप्ती, परवाना धारण करण्याची सर्वस्वी जबाबदारी मालकाची राहिल. ही पोच पावती व्यवसायाच्या जागेचा मालकी हक्क किंवा मालमत्तेचा मालकी हक्क किंवा ताबा या प्रयोजनार्थ कोणत्याही कायद्यांतर्गत ग्राह्य धरता येणार नाही.										
७.	व्यवसायाचे स्वरूप	:	RESORT AND RESTAURANT								
८.	पूर्वीचा नोंदणी प्रमाणपत्राचा क्रमांक व दिनांक, लागू असल्यास	:									

टीप : सदरची पोच पावती संगणकीय प्रणालीद्वारे तयार करण्यात आलेली असल्याने त्यावर स्वाक्षरीची आवश्यकता नाही. सदरची पोच पावती ही अर्जदाराने सादर केलेल्या स्वयंघोषणापत्र आणि स्वयंसाक्षात्कीत अभिलेखाद्वारे पडताळणी न करता देण्यात आलेले आहे.

सादर पोचपावती ही १० पेक्षा कमी कामगार असलेल्या आस्थापनांना नोंदणी दाखल्या ऐवजी देण्यात येते. त्यांना नमुना - ब मध्ये नोंदणी प्रमाणपत्र अनुज्ञेय होत नाही.

दिनांक : २३-०४-२०२२

ठिकाण : Pune

कार्यालयाचा पत्ता : Shop Inspector Office, Chinchwad, Address- Gulnur Building, Near Chinchwad Railway Station, (Maladhakka), Chinchwad, District-Pune.

अर्जाचा आय.डी. क्रमांक	प्रदान केलेले सेवा मूल्य (रुपये)
१०४२६५१७२२०३	२३.६०



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[Faint, illegible text, possibly a signature or date area]

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**Registration Certificate**  
**Government of Maharashtra**  
**Food And Drug Administration**  
**Food Safety and Standards Authority of India**  
**Registration Certificate under FSS Act, 2006**



/ Registration Number: 21524083004792



- |  |   |
|--|---|
| 1. Name and permanent address of Food Business Operator (FBO)            | JALSPARSH RIVER SHACK KRUSHI PARYATAN KENDRA / NILESH DATTARAY SURVE / Dattatray Tanhu Surve GAT NO 251, 694, 695, JAMGAON, SHERE, Mulshi, Pune, Maharashtra-412108 |
| 2. Address of location where food business is to be conducted / premises | GAT NO 251, 694, 695, JAMGAON, SHERE, Mulshi, Pune, Maharashtra - 412108  |
| 3. Kind of Business  | Restaurants   |
| 4. Photo Identity Card   | N/A   |



This Registration certificate is issued under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the petty food business.

Place / Pune  
Issued On / 17-08-2024 (New Registration)  
Valid Upto: 16-08-2027 (For details, refer Annexure)

Registering Authority

**Annexures:**

1. Product Annexure
2. Validity Annexure
3. Registration Id Card

**Note:**

1. Application for renewal of Registration Certificate can be filed as early as 180 days prior to expiry date of Registration Certificate. You can file application for renewal or modification of Registration Certificate by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This Registration Certificate is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated Registration Certificate and doesn't require any signature or stamp by authority.
4. This Registration Certificate is allowed to conduct food businesses activities having annual turnover upto Rs. 12 Lacs only.



Product Annexure



**Registration Certificate**  
**Government of Maharashtra**  
**Food And Drug Administration**  
**Food Safety and Standards Authority of India**  
**Registration Certificate under FSS Act, 2006**



/ Registration Number: 21524083004792  
Detail(s) of Food Item

[Note: Only standardised food products are allowed to be manufactured as per the list available on FoSCoS.]

Other than Manufacturer Unit	
Sl. No	Name of the food category
1	16 - Prepared Foods
2	15 - Ready-to-eat savouries

①

Validation And Renewal Annexure



**Registration Certificate**  
**Government of Maharashtra**  
**Food And Drug Administration**  
**Food Safety and Standards Authority of India**  
**Registration Certificate under FSS Act, 2006**



/ Registration Number: 21524083004792

Validity From	Validity Upto	Issued On	Fee Paid	Type
17-08-2024	16-08-2027	17-08-2024	300 INR	New

**Suspension History**

S.No	History	Date
	N/A	

**Current Status of Registration:** Registration Certificate issued

**Note:**

1. Application for renewal of Registration Certificate can be filed as early as 180 days prior to expiry date of Registration Certificate. You can file application for renewal or modification of Registration Certificate by login into FSSAI's Food Safety Compliance System(<https://foscoc.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.



Registration ID Card

Registration ID Card		
	<b>Registration ID:</b> 21524083004792	
	<b>Valid Upto:</b> 16-08-2027	
	<b>Name:</b> JALSPARSH RIVER SHACK KRUSHI PARYATAN KENDRA / NILESH DATTARAY SURVE / Dattatray Tanhu Surve	
	<b>Address:</b> GAT NO 251, 694, 695, JAMGAON, SHERE, Mulshi, Pune, Maharashtra - 412108	
	<b>KOB:</b> Restaurants	
	<b>Govt ID Card:</b> N/A	
<b>Issuing Authority:</b> Pune		<b>Issued On:</b> 17-08-2024
<b>[Disclaimer: This Registration ID card is issued only for the provisions laid down under Food Safety and Standards Act, 2006 and hence, shall not be used for any other purpose.]</b>		

100-1000





आपली सेवा  
आमचे कर्तव्य

महाराष्ट्र दुकाने व आस्थापना (नोकरीचे व सेवाशर्तीचे विनियमन) नियम, २०१८  
नमुना "ग"  
(नियम ९ पहा)

सूचना दिल्याबाबत पावती



अर्जदाराने नमुना फ द्वारा व्यवसाय सुरु केल्याबाबतची सूचना खाली नमूद केलेल्या तपशीलासह या कार्यालयास दिलेली आहे. त्याचा तपशील पुढीलप्रमाणे:

१.	पावती क्रमांक	:	२४३१०००३१९०४५०९७								
२.	अर्जाचा (सूचनापत्राचा) आयडी क्रमांक	:	१०७२४४८४२४०३								
३.	आस्थापनेचे नाव	:	जलस्पर्श रिव्हर शॅक कृषी पर्यटन केंद्र JALSPARSH RIVER SHACK KRUSHI PARYATAN KENDRA								
४.	कामगारांची एकूण संख्या	:	६								
			<table border="1"><thead><tr><th>पुरुष</th><th>स्त्री</th><th>इतर</th><th>एकूण</th></tr></thead><tbody><tr><td>४</td><td>२</td><td>०</td><td>६</td></tr></tbody></table>	पुरुष	स्त्री	इतर	एकूण	४	२	०	६
पुरुष	स्त्री	इतर	एकूण								
४	२	०	६								
५.	अ) मालकाचे नाव	:	निलेश दत्ताराय सुर्वे NILESH DATTARAY SURVE								
	ब) आस्थापनेचा पत्ता	:	गट नं २५१, ६९४, ६९५, जामगाव, शेरे, मुळशी, , मुळशी, पुणे, ४१२१०८								
६.	सदरची पावती ही केवळ अर्जदाराने त्याचा व्यवसाय सुरु केल्याबद्दल कार्यालयास पाठविलेल्या सूचना पत्राची पोच पावती असून व्यवसाय अथवा व्यवसायाची जागा अस्तित्वात असल्याबद्दलचा पुरावा नाही. व्यवसायासाठी व व्यवसायाच्या जागेसाठी आवश्यक असणारी संबंधित सक्षम प्राधिकारी यांच्याकडील पूर्व / पश्चात परवानगी, अनुज्ञप्ती, परवाना धारण करण्याची सर्वस्वी जबाबदारी मालकाची राहिल. ही पोच पावती व्यवसायाच्या जागेचा मालकी हक्क किंवा मालमत्तेचा मालकी हक्क किंवा ताबा या प्रयोजनार्थ कोणत्याही कायद्यांतर्गत ग्राह्य धरता येणार नाही.										
७.	व्यवसायाचे स्वरूप	:	HOTEL LODGING AND KRUSHI PARYATAN KENDRA								
८.	पूर्वीचा नोंदणी प्रमाणपत्राचा क्रमांक व दिनांक, लागू असल्यास	:									

टीप : सदरची पोच पावती संगणकीय प्रणालीद्वारे तयार करण्यात आलेली असल्याने त्यावर स्वाक्षरीची आवश्यकता नाही. सदरची पोच पावती ही अर्जदाराने सादर केलेल्या स्वयंघोषणापत्र आणि स्वयंसाक्षांकीत अभिलेखाद्वारे पडताळणी न करता देण्यात आलेले आहे.  
सादर पोचपावती ही १० पेक्षा कमी कामगार असलेल्या आस्थापनांना नोंदणी दाखल्या ऐवजी देण्यात येते. त्यांना नमुना - ब मध्ये नोंदणी प्रमाणपत्र अनुज्ञेय होत नाही.

दिनांक : २०-०७-२०२४

ठिकाण : Pune

कार्यालयाचा पत्ता : Office of the Deputy Commissioner of Labour, Pune, Address- Pune District Bungalow No.५, Mumbai - Pune Road, Shivaji Nagar, Pune-४११००५

अर्जाचा आय.डी. क्रमांक	प्रदान केलेले सेवा मूल्य (रुपये)
१०७२४४८४२४०३	२३.६०

V

अनुक्रमांक	भागीदारांची नावे	भागीदारांचा पत्ता	आधार क्रमांक	भ्रमणध्वनी क्रमांक	ई-मेल
१	निलेश दत्तात्रय सुर्वे	ऍट जमगांव, पोस्ट शेरे, नियर भैरवनाथ मंदीर, तालुका- मूलशी, डिस्ट- पुणे, ४१२१०८.	४३७७५३४९८८५५	९१६८९९१६०४	komalthombare१०५९६@gmail.com
२	दत्तात्रय तान्हू सुर्वे	ऍट जमगांव, पोस्ट शेरे, नियर भैरवनाथ मादिर, तालुका- मूळशी, डिस्ट- पुणे, ४१२१०८.	४६०८१३३७२२८७	९७६४३८६६९३	komalthombare१०५९६@gmail.com

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बुक नंबर कर व फी बाबत पावती (नमुना नं.१०) पावती अ.नं. 071

(महाराष्ट्र राज्यातील ग्रामपंचायत कायदा, सन १९५८ चा बजेट (ट्रिगॉय) चा संशोधित क्रम)

श्री. सत्यम सान्ना गा. सुर्वे यांचा  
 मॅ. सस्यंच प्रामपंचायत मु. सासावा गा. कुदळे जि. पुणे यांजकडून  
 ही पावती देण्यात येते की, आपणाकडून खालील तपशीलाप्रमाणे एकसम भात रोती वित्त नंबर — प्रमाणे

बाब	वसूल केलेल्या फांट्या रक्कम	
	मागील कर रकमे	यापू. कर रकमे
१. पा पट्टी	८८००	८८००
२. जागेपट्टा	३०	३०
३. भीमका	३०	३०
४. सा. पाणीपट्टी	५	५
५. विजाय पाणीपट्टी	५	५
६. मट %		४५६
७. नोटीस फी		५
		एकूण
		८८८८

पर नंबर २०७ बरतवे

सन २० २३ १० २४ सालाकरिता

अक्षरी एकूण रु. ४११४.६११५

कारणे एच.ए.डी.डी रकम

मिळाले ता. ४।११.२०२३

वसूल करणाराची मही (ग्रामसेवक)

टीप पावती काढून देण्यात येत नाही.



## ना हरकत दाखला

- वाचा:- १. अर्जदार यांचा दिनांक 92/92 / 2022 चा अर्ज.  
 २. मासिक सभा ठराव क्रमांक 20192122 ठ.क्र. 414  
 ३. ग्रामसभा ठराव क्रमांक (आवश्यक असेल त्या बाबी साठी)

दाखला देणेत येतो कि, अर्जदार श्री/सौ. हताशय मण्डु सुर्वे / मिकेश हताशय सुर्वे यांचा मौजे शेरे मिल्कत क्र. 328. ६६४ या ठिकाणी जलयुक्त या नविने परिशिष्ट १. मध्ये नमूद केलेल्या संदर्भीय अटी व शर्ती च्या अधिन राहून तसेच खाली नमूद केलेल्या अटी व शर्तीचा अधिन राहून अर्जात नमूद केलेल्या बाबींसाठी ना हरकत दाखला देण्यात येत आहे.

१. अर्जदाराने अर्जात नमूद केलेल्या बाबींसाठी सर्व संबंधित विभागाच्या आवश्यक त्या सर्व परवानग्या विहित कालावधीत घेणे बंधनकारक राहिल.
२. गरजेनुसार व नियमानुसार सदर परवानगी / परवाने यांचे नुतनीकरण वेळोवेळी संबंधित विभागाकडून घेणेत यावेत.
३. सदर सर्व विभागाच्या परवानगी / परवाने मिळाले बाबत ग्रामपंचायत कार्यालयास लेखी कळवावे. ज्या व्यवसाय/उद्योगासाठी ठराविक कालावधी नंतर परवान्याचे नुतनीकरण करणे गरजेचे आहे, ते प्राप्त केलेनंतर ग्रामपंचायतीला ३० दिवसांचे आत त्याची प्रत सादर करणे बंधनकारक राहिल.
४. ओला कचरा, घन कचरा व सांडपाणी यांची विल्हेवाट योग्य प्रकारे नियमित/ दररोज होईल याची दक्षता घ्यावी.
५. ग्रामपंचायत मासिक सभा व ग्रामसभा यांचे स्वच्छता, सांडपाणी व्यवस्थापन, कचरा, वाहतूक व्यवस्था, प्रदूषण विषयक बाबी याबाबत वेळोवेळी घेतलेले निर्णय बंधनकारक राहतील.
६. व्यवसाया मध्ये बाल कामगार ठेवण्यात येऊ नयेत.
७. महिला कर्मचारी / कामगार यांची सुरक्षा याबाबत शासनाने विहित केलेले नियमाचे पालन करणेत यावे व आवश्यक त्या समित्यांची स्थापना करणेत यावी.
८. ज्या प्रयोजनासाठी ना हरकत दाखला देण्यात आलेला आहे त्या कारणाकरिता वापर करण्यात यावा. त्याच जागेत नवीन व्यवसाय करावयाचा असलेस नवीन अर्ज फेरसादर करावा.

श्री. मण्डु सुर्वे  
 ग्रामपंचायत  
 ता. मुळशी, जि. पुणे

Shamale

सुरक्षित  
 संपन्न

जिल्हा  
 मुळशी





गावाचा विकास हाच आमचा ध्येय  
॥ स्वच्छतेतून समृद्धिकडे ॥

# ग्रामपंचायत जामगांव - दिसली



ता. मुळशी, जि. पुणे  
स्थापना - १९६७

श्री. अनिल भिमराव बोरटे  
ग्रामसेवक  
(मो. ७७४३८७३५८७)

श्री. चिनोद वसंत सुर्वे  
उपसरपंच  
(मो. ९८२३४४४८९२)

सौ. अलका शंकर टाकून  
सरपंच  
(मो. ९७६७०३०९९७)

- ग्रामपंचायत कराची रक्कम मुदतीत भरून सहकार्य करा.
- ग्रामपंचायत जन्म-मृत्युची नोंद २१ दिवसात ग्रामपंचायतीकडे करा.
- नळाला तोटी बसवा, पाण्याचा अपव्यय टाळा.
- बालविवाह करणे कायदेशीर गुन्हा आहे.
- विना परवाना नळ कनेक्शन हा फौजदारी स्वरूपाचा गुन्हा आहे.

- घर तेथे शौचालय बांधा, कुटुंबाचे आरोग्य राखा.
- कचरा गटारमध्ये टाकू नका, गटारे स्वच्छ राखा.
- कुटुंब लहान सुख महान.
- पाण्यात मेडिकलोअर टाकून पिण्याचे पाणी पिण्यास वापरावे.

जावक.क्र.: UR/2022

दिनांक : १३/११/२०२२



१३/११/२०२२

- ना हरकत प्रश्नपत्र -

सरपंच / ग्रामसेवक ग्रामपंचायत जामगाव ता. मुळशी  
जि. पुणे यांजकडून दाखला देणेत येतो की,  
श्री. निलेश दत्तात्रय सुर्वे यांना गृह नं. २५९  
प्रद्वये प्राथमिक सध्या दि. ३/११/२०२२ विषय क्र. ५  
ठराव क्र. ५१४ अन्वये 'जलस्पर्श रिहर शौक  
रिहोई आणि कृषी पर्यटन केंद्र' या नावाने  
आवश्यक त्या सर्व परवानग्या घेवून, शासकीय  
नियम व अट्टल अधिन राहून होईल व्यवसाय  
करणेस ग्रामपंचायतीची काहिही हरकत नाही.

  
ग्रामसेवक सरपंच  
ग्रामपंचायत जामगांव  
ता. मुळशी, जि. पुणे



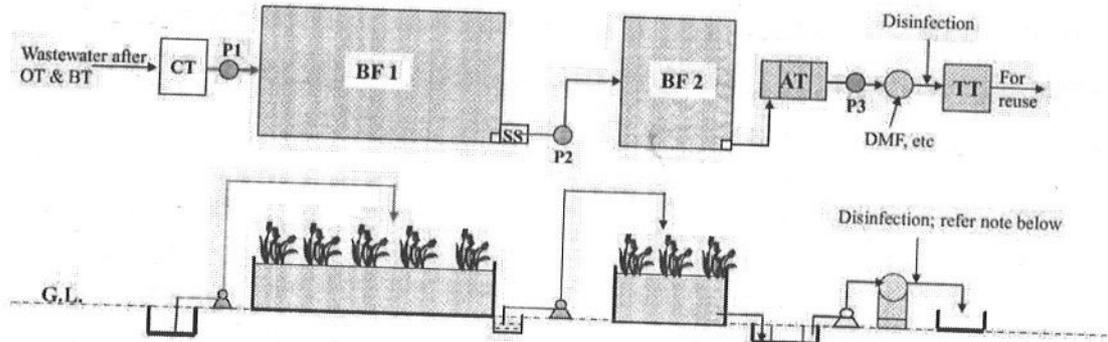
## **STP details**

**Disinfection system to the treated domestic effluent before discharging in into the premises.**

**STP Details:**

We are operating the agro-tourism resort on our own farm. As per the compliance requirements, we have installed a 30 KLD sewage treatment plant (STP) with appropriate treatment processes. The treated water from this plant will be used for our farming and gardening activities. The 30 KLD capacity STP has been fully installed and is operational, providing primary, secondary, and tertiary treatments. The tertiary treatment includes an Alum Tank (AT), Dual Media Filter (DMF), and Disinfection.

**Typical hydraulic flow diagram for SIBF system for 30 KLD STP at Jalsparsh Resort**



**Legend**

- OT - Screen & Oil trap for canteen (2 cu.m)
- BT - Baffled tank (12 cu.m)
- CT - Collection tank (18 cu.m)
- BF1 - Biofilter 1 (65 sq.m)
- SS - Side sump (2 cu.m)
- BF2 - Biofilter 2 (35 sq.m)
- AT - Alum tank (12 cu.m)
- DMF - Dual media filter
- TT - Treated water tank
- P - Pumps

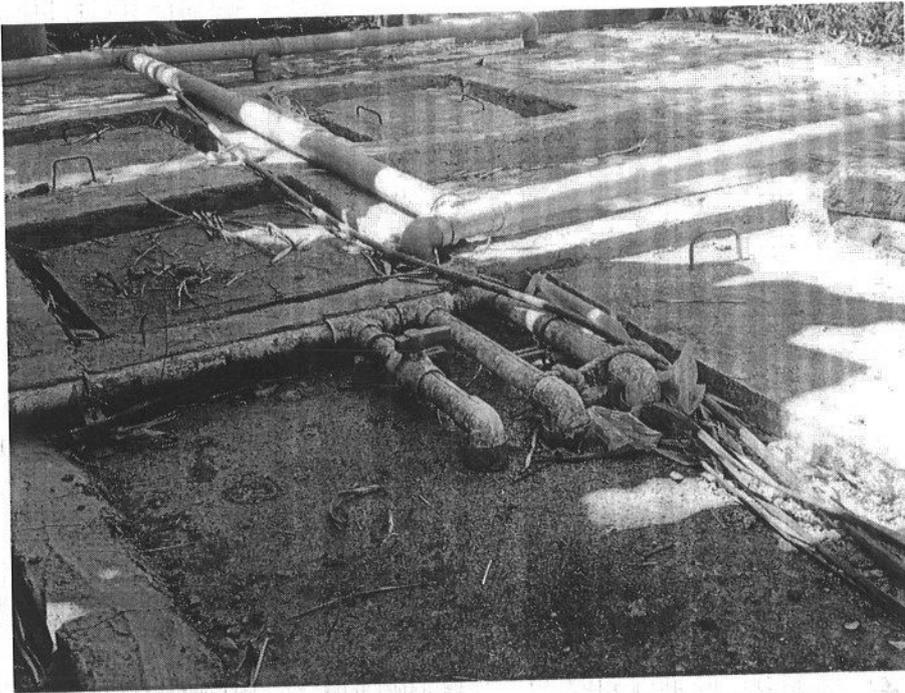


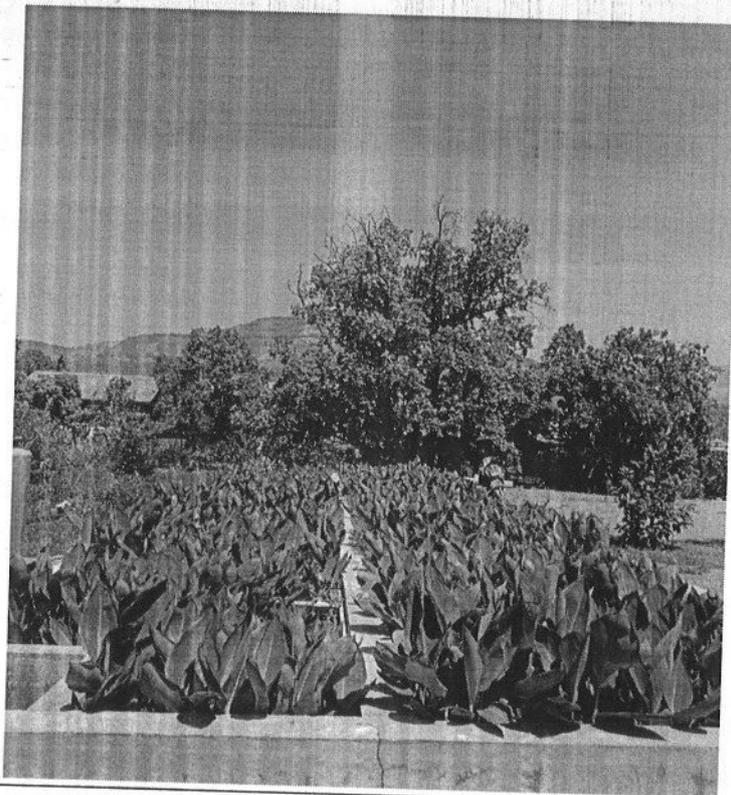
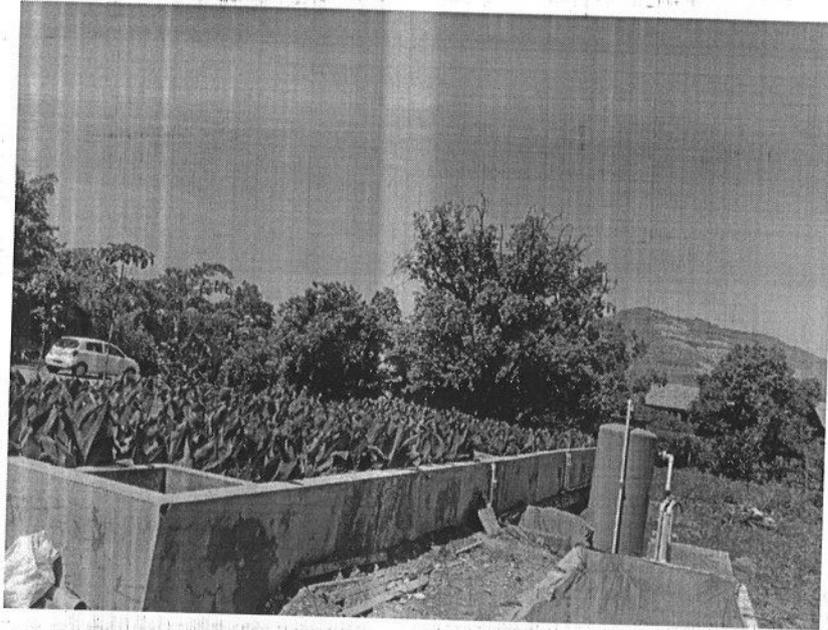
- Canna plants (flowering plants)

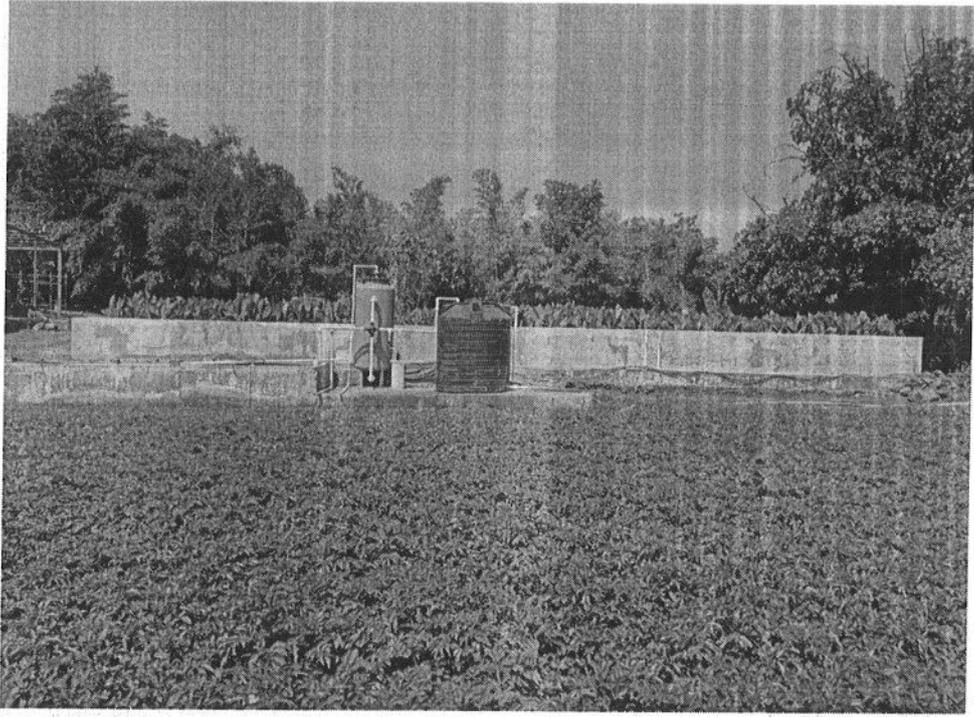
**Note on Disinfection:**

Chlorine dosing system for disinfection application in STP ensuring effective pathogen inactivation and compliant effluent discharge has been provided.

**STP photographs:**





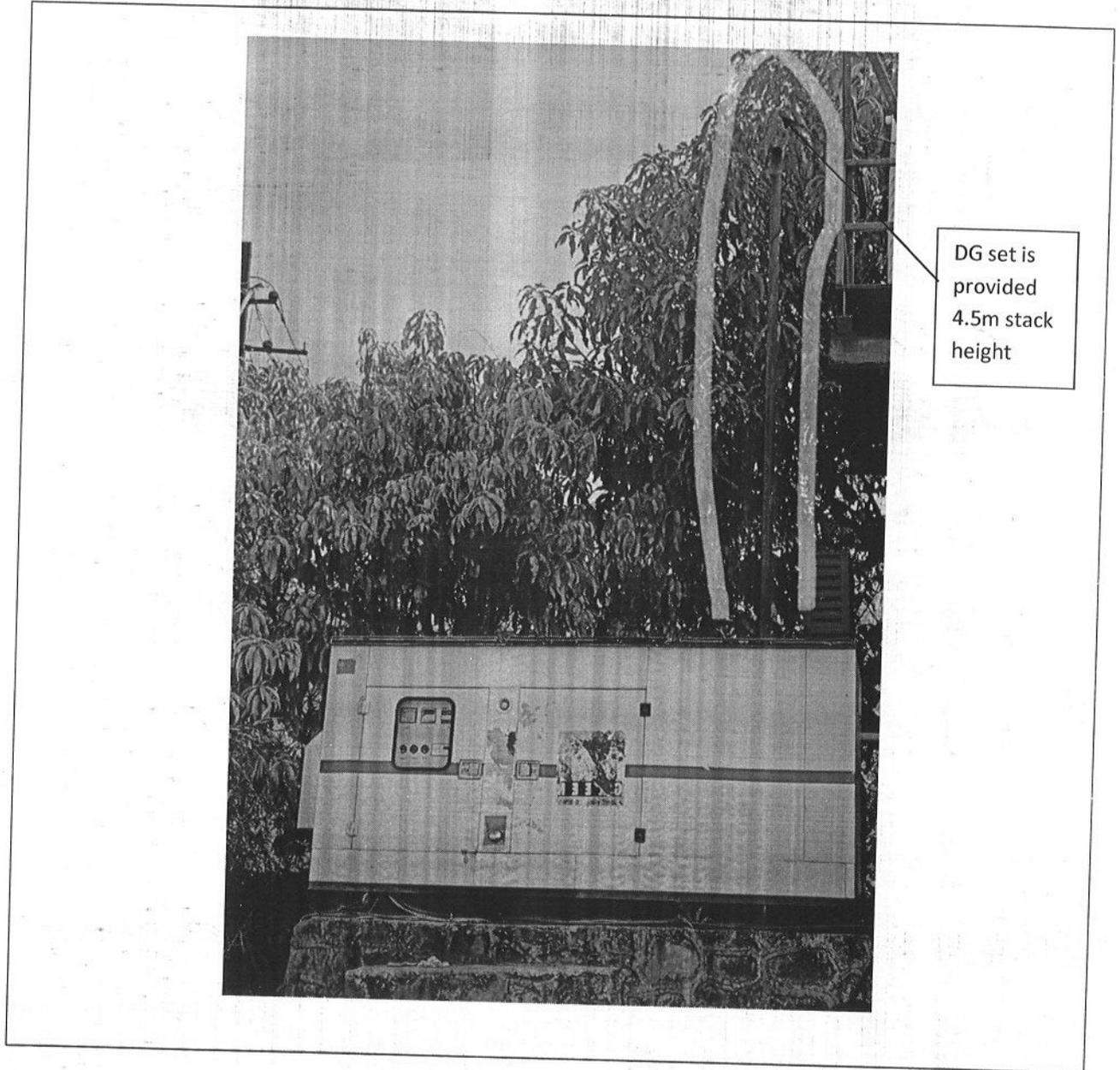




**DG set having capacity 82.5 kVA & one Hot Water  
Generator (electric).**

**DG Set Details:**

As per you raised the point regarding the DG set, We have Installed DG set with 82.5 kVA capacity with 4.5 m stack height as per CPCB Norms and the same photographs have been mentioned below.

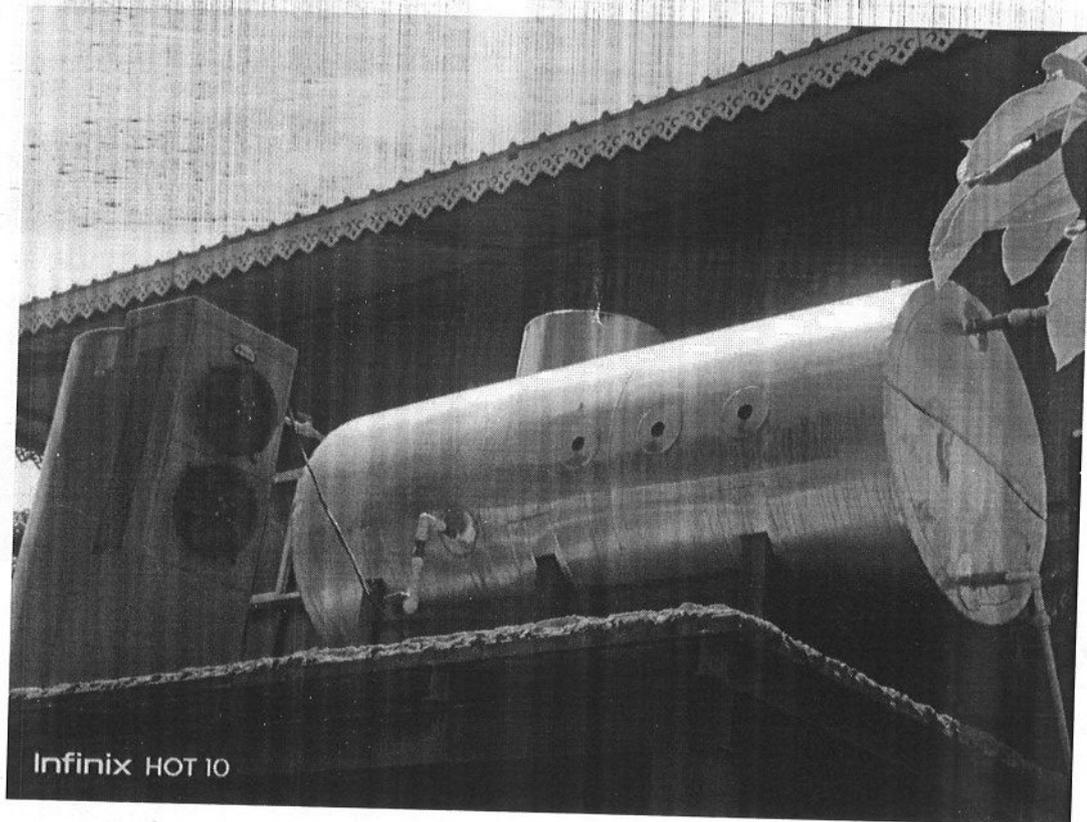


DG set is provided 4.5m stack height



### Hot Water Generator Details:

With reference to Hot water Generator, We are running a Agro tourism resort activity and for the same we are using the electric hot water generator of 3000 liters capacity for the requirement of hot water. The generator details have been mentioned below:



# **Compost details**

## **Composting for Food waste**

### **Compost details:**

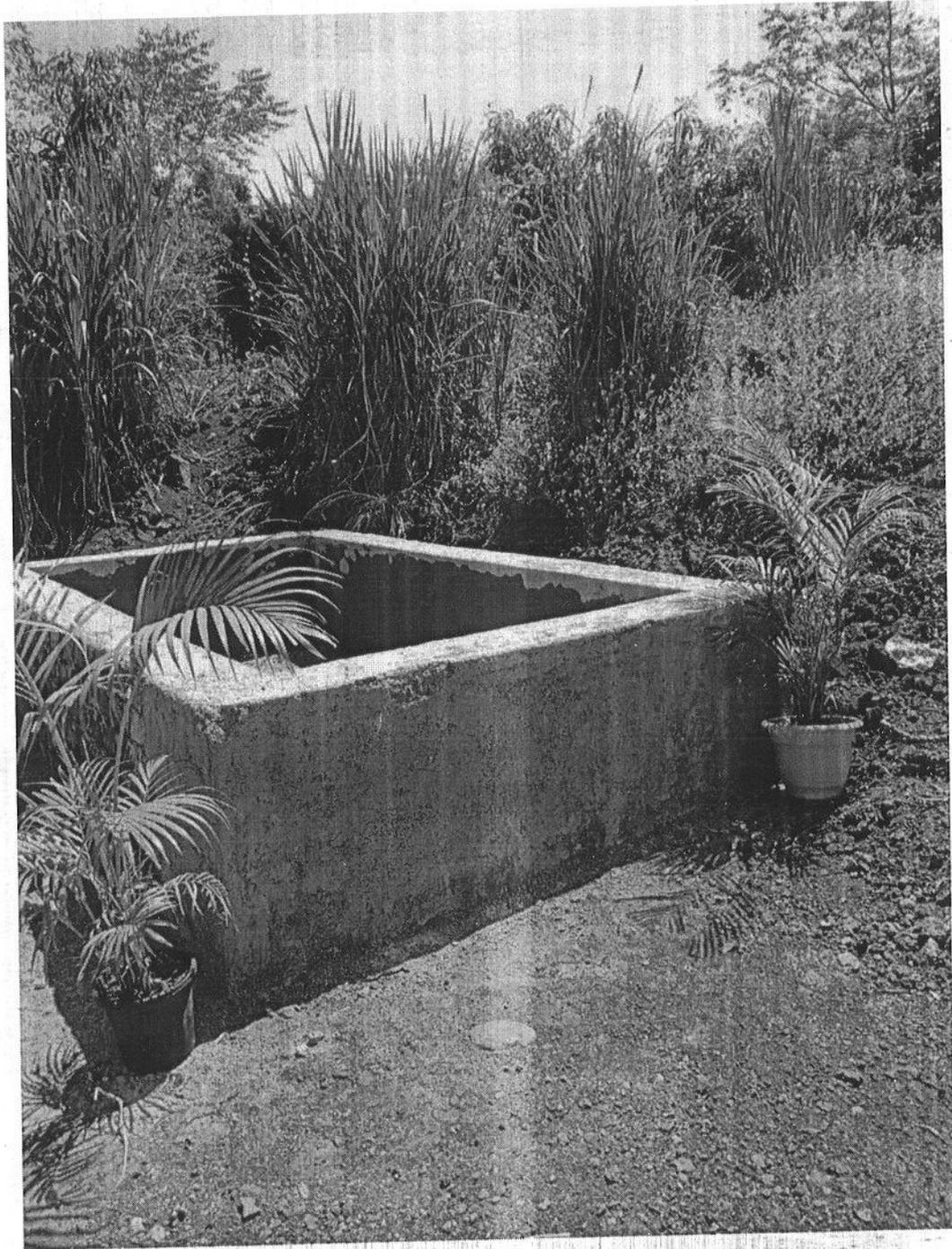
Regarding the agro-tourism resort activity, which includes restaurants that prepare and serve food to customers, it is expected that the daily food waste generated will be approximately 25 kg. This waste will be managed through composting. We have installed seven compost pits, each measuring 4ft x 10ft, with one pit dedicated to each day of the week, in accordance with the composting method.

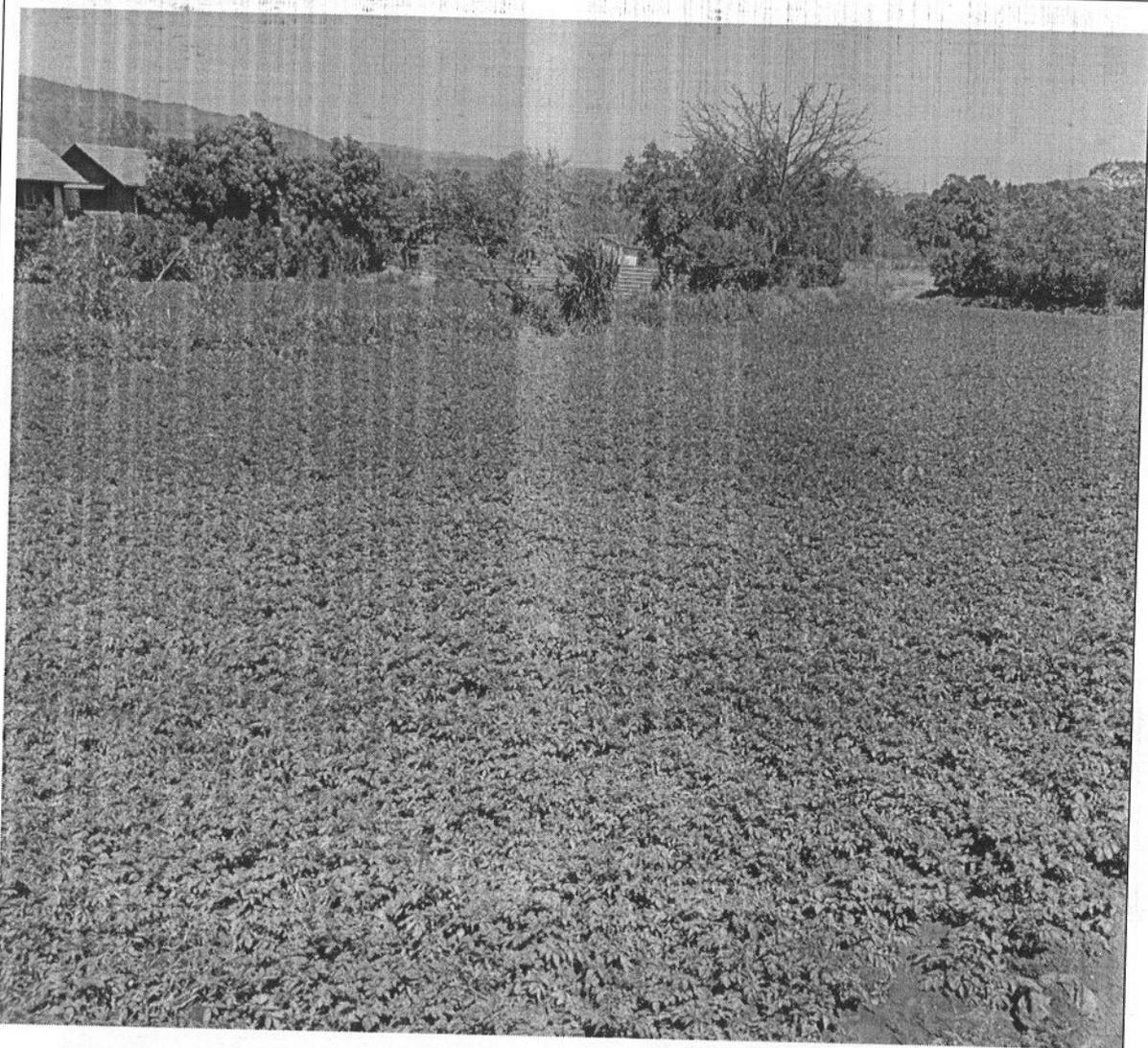
As part of the agro-tourism activity, the resort also has a cattle farm, and we utilize cow dung in combination with food waste to enhance the composting process.

The compost produced will be used in the adjacent agricultural fields for organic farming and vegetable cultivation.

### **The photographs of the Composting for Agriculture:**









2



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**CIVIL APPELLATE JURISDICTION**  
**IN ITS COMMERCIAL DIVISION**  
**COMMERCIAL ARBITRATION PETITION NO.                      OF 2025**

Nandgopal Nank Krishnani

Petitioner

Versus

1. Yashomala Farming & Tourism Private Limited,  
Through its Authorized representative  
Aniruddha Pradyumna Deshpande
2. Kalpa Power Pvt. Ltd.  
Through its Authorized representative  
Ankur Mehta

Respondents

**Affidavit of Service**

I \_\_\_\_\_ Advocate for the above-named Petitioner, make oath/sole, solemnly affirms and say as follows:-

1. I say that on 07/05/2025 as per the order of this Hon'ble court, I had dispatched 3 sealed pre-paid envelop registered for speed post / Registered Post acknowledgement, containing duplicate writs petition along with true copy of plaint in the above matter, due by way of service upon the Respondents in above matter.
2. I say also say that on 13/05/2025 as per the order of this Hon'ble court, I had duly sent an e-mail on the abovesaid Respondents verified e-mail address. That the said e-mail had been sent along with the attachments of writs petition along with copy of plaint in the above matter.

3. Details of department of service and postal reply & marks :-

Respondent no.	Respondent Name	Method	Remark	Respondent received dt.
1	Yashomala Farming & Tourism Private Limited. Through its authorized representative	Postal RM no. RM234093 276IN	Claimed	08/05/2020
1	Yashomala Farming & Tourism Private Limited. Through its authorized representative	Email address <a href="mailto:aniruddha@yashomala.com">aniruddha@yashomala.com</a>	Sent and received	13/05/2025
p2	Kalpa Power Pvt. Ltd. Through its authorized representative	Email address <a href="mailto:ankur.meheta@kalpower.com">ankur.meheta@kalpower.com</a>	Sent and received	13/05/2025

Hereto annexed and marked as Exhibit ' ' is the postal track report.

Hereto annexed and marked as Exhibit ' ' is the copy of email report.

4. I say that statement made in the above paragraph are true and correct to the best of my knowledge and I believe the same to be true.

Sworn at \_\_\_\_\_ this \_\_\_\_ day of \_\_\_\_\_

**Advocate for the Petitioner**

Note

On

Sewage Treatment Plant (STP)

for

JAL SPARSH RIVER SHACK RESORT

Mulshi, Pune

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## STP for Jal Sparsh River Shack Resort

### **Introduction**

**Jal Sparsh River Shack Resort** is located at Jamgaon, Tal. Mulshi, Dist.- Pune. Domestic wastewater is generated in this premise and discharge of this wastewater into environment causes pollution, hence, needs to be treated.

### **Sewage Treatment Process Description**

The STP installed is **Solid Immobilised Bio-Filter (SIBF)** system. It is an eco-friendly, natural and non-conventional treatment system based on ecological engineering. This system has the following units:

#### **1. Primary treatment (Physical treatment) -**

- Oil trap (OT)
- Baffled tank (BT)
- Collection tank (CT)

#### **2. Secondary treatment (Biological treatment) -**

- Biofilter 1 (BF1)
- Biofilter 2 (BF2)

#### **3. Tertiary treatment (Polishing) -**

- Alum tank (AT)
- Dual Media filter (DMF)
- Disinfection

**Description** (typical process flow diagram of treatment is attached)

#### **1. Primary treatment**

- Oil trap: The wastewater from the restaurant is passed through OT for removal of floating oil. The size of this tank is 2 m<sup>3</sup>. From here, it flows to BT.
- Baffled Tank: The entire wastewater (from resort including restaurant) is passed through the BT with baffle walls. The volume of this tank is 12 m<sup>3</sup>.



2. Collection tank: The overflow from the BT is collected in the CT. This tank will serve for holding purpose. The volume of this tank is  $18 \text{ m}^3$ .

#### Secondary Treatment

The raw effluent after primary treatment is given biological treatment in the biofilters. The effluent from CT is pumped to Biofilter 1 (BF1). As the wastewater passes through the biofilter, the solids are trapped and processed by the ecosystem developed for the specific requirement, thus, making the output water free from the pollutants. The treated wastewater from BF1 is then taken to BF2 for further processing and polishing. In this process, secondary sludge is not generated and hence its handling and disposal is obviated. BF1 has an area of  $65 \text{ m}^2$  and BF2 has an area of  $35 \text{ m}^2$ .

#### Tertiary treatment

After the two stage biofiltration, the water is taken to the AT which has a volume of  $14 \text{ m}^3$ . Then, the water is passed through the DMF ( $8 \text{ m}^3/\text{hr}$ ) The final treated water is then disinfected and collected in the treated water tank. From here, it is reused.

#### **Final disposal / Reuse**

The treated wastewater after SIBF system treatment conforms to MPCB prescribed standards. It shall be used for gardening / irrigation in the resort premises.

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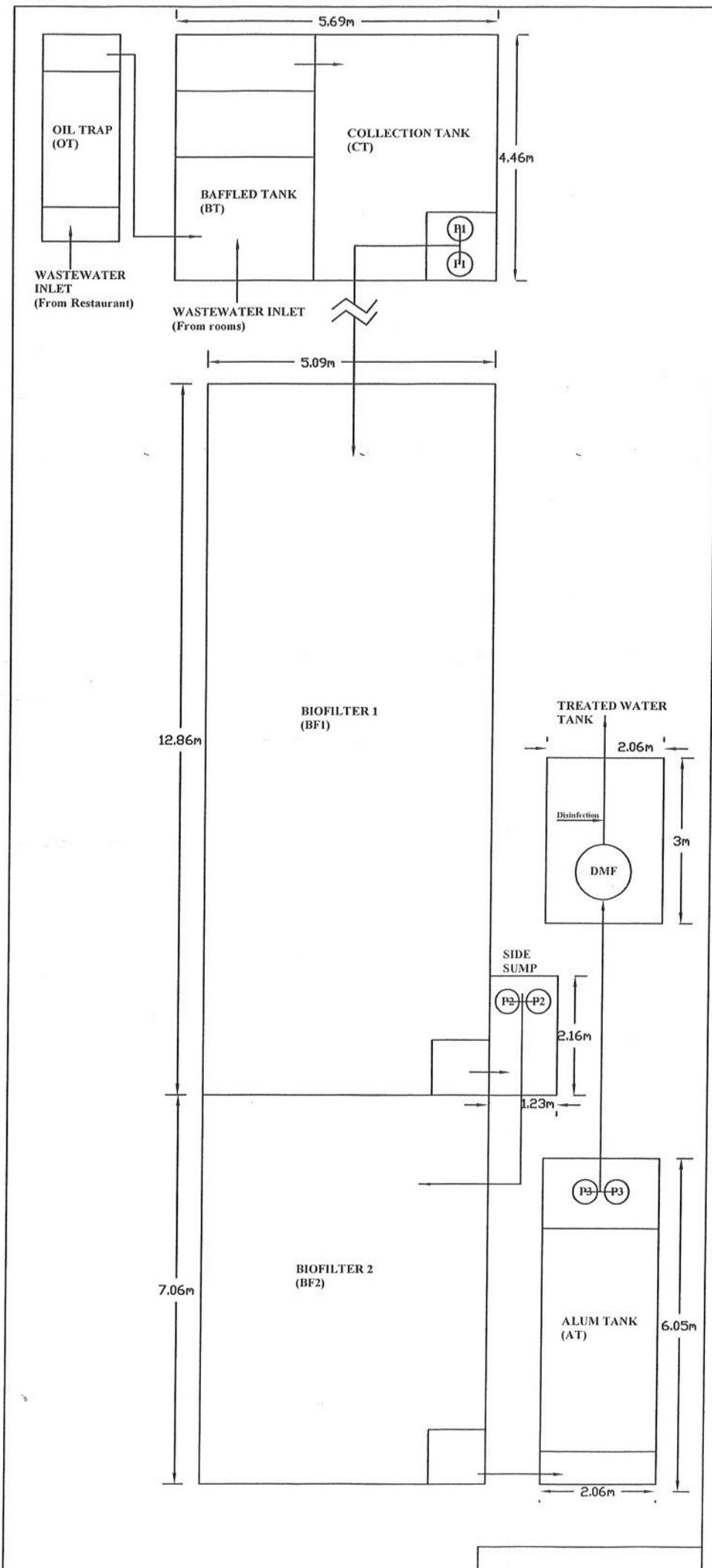
10

The first part of the document discusses the importance of maintaining accurate records of all transactions. It emphasizes that proper record-keeping is essential for the integrity of the financial system and for the ability to detect and prevent fraud.

It further states that the records should be maintained in a secure and accessible manner, and that they should be subject to regular audits. The document also notes that the records should be kept for a sufficient period of time to allow for the investigation of any potential issues.

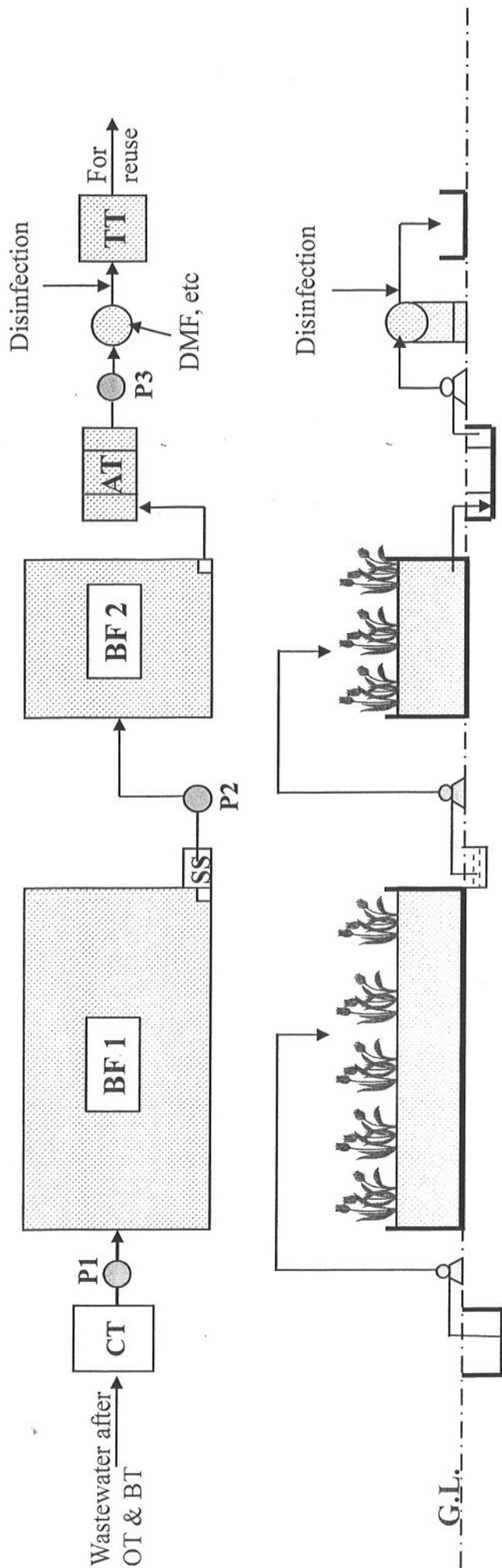
The second part of the document discusses the role of the auditor in the financial system. It states that the auditor is responsible for examining the records and providing an independent opinion on their accuracy and reliability. The document also notes that the auditor should be free from any conflicts of interest and should be subject to strict ethical standards.

The document concludes by stating that the financial system is a complex and dynamic one, and that it requires the constant attention and oversight of the relevant authorities. It emphasizes that the integrity of the financial system is essential for the stability and growth of the economy.



23

# Typical hydraulic flow diagram for SIBF system for 30 KLD



## Legend

- OT - Screen & Oil trap for canteen (2 cu.m)
- BT - Baffled tank (12 cu.m)
- CT - Collection tank (18 cu.m)
- BF1 - Biofilter 1 (65 sq.m)
- SS - Side sump (2 cu.m)
- BF2 - Biofilter 2 (35 sq.m)
- AT - Alum tank (12 cu.m)
- DMF - Dual media filter
- TT - Treated water tank
- P - Pumps



- Canna plants (flowering plants)

**Note:** 90% of the total STP area looks like a beautiful garden due to flowering Canna plants!

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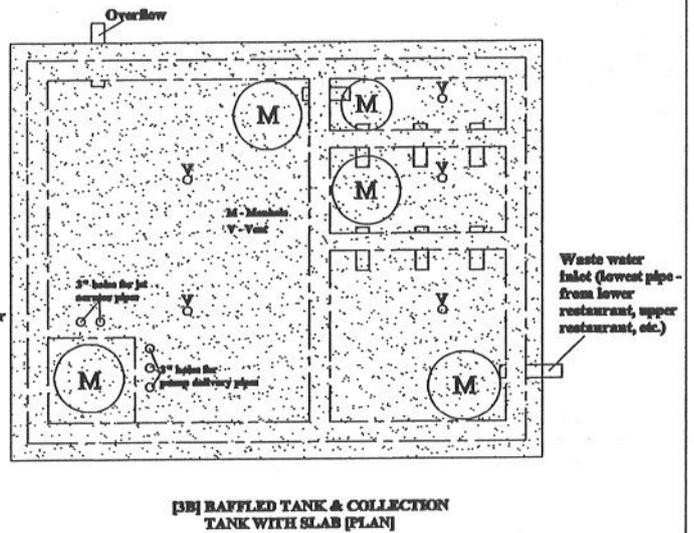
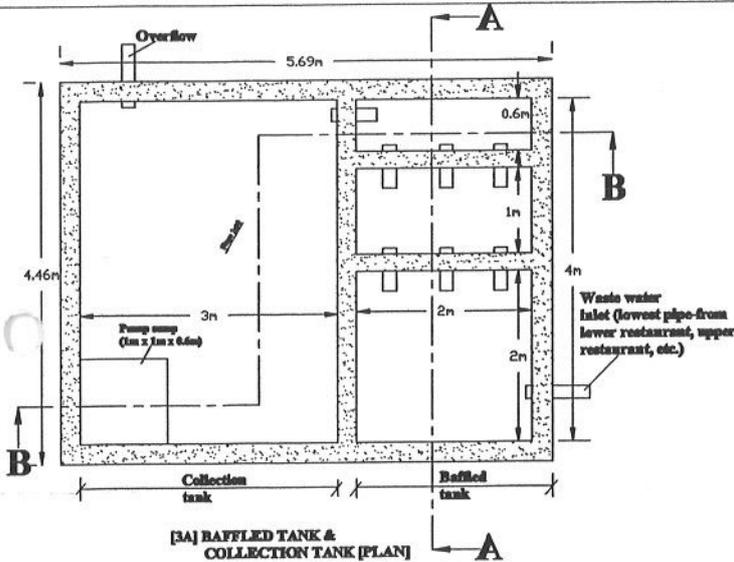
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47. 47. 47.

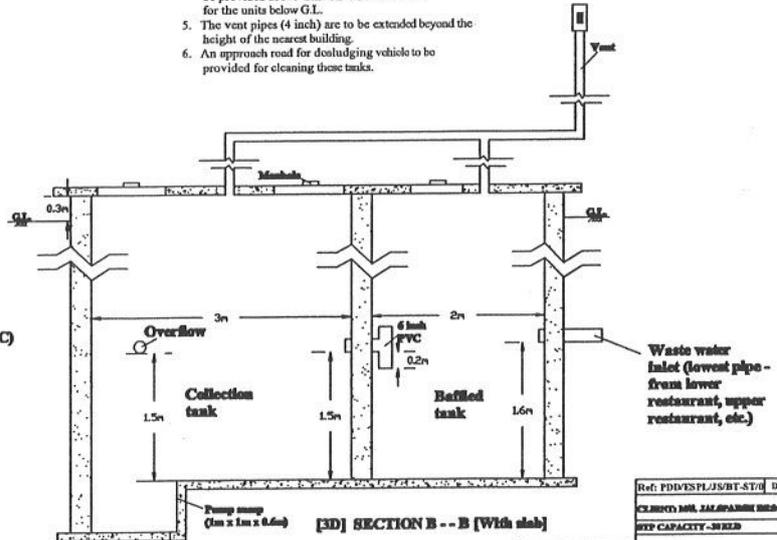
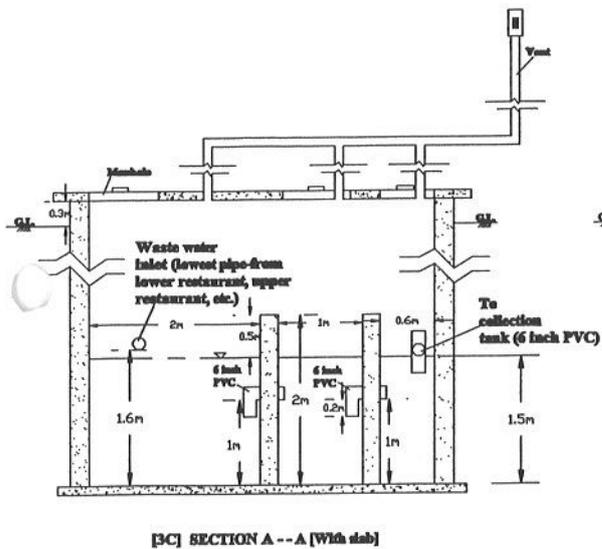
48. 48. 48.

49. 49. 49.

50. 50. 50.



- NOTES:**
1. Structural details are to be incorporated by the Architect / Contractor.
  2. Foundations to suit site conditions.
  3. The tank should be leak proof.
  4. A minimum of 0.3m wall height is to be provided above G.L. on all sides of walls for the units below G.L.
  5. The vent pipes (4 inch) are to be extended beyond the height of the nearest building.
  6. An approach road for douludging vehicle to be provided for cleaning these tanks.



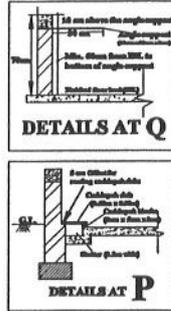
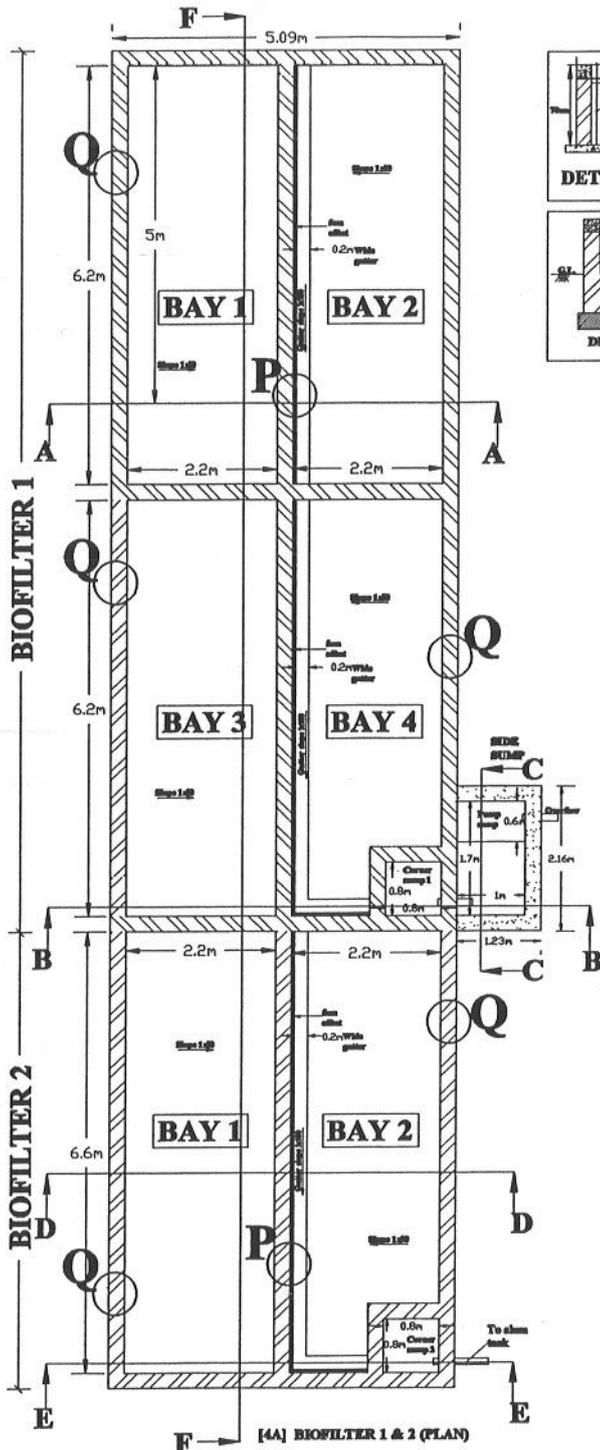
Ref: PDVESPLUS/ST/01 DT: 04.05.2013  
 CLIENT: M/s. JALPANDRI RESORT, PUNE  
 STP CAPACITY - 30KLD

**DRG. No. 3**

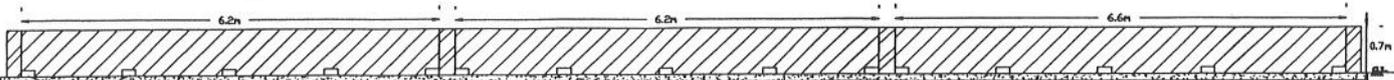
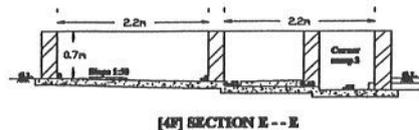
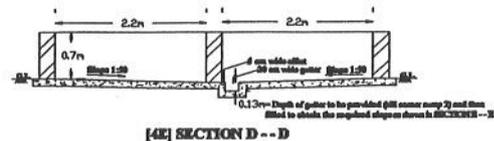
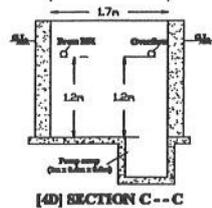
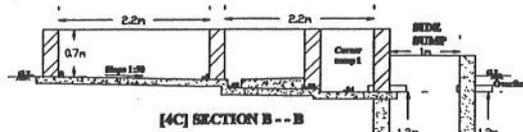
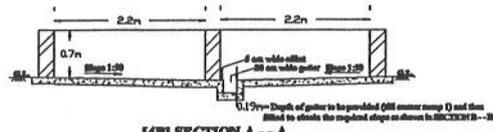
**DETAILS OF BAFFLED TANK & COLLECTION TANK**

**ENERGY TECH SOLUTIONS PVT. LTD.**  
 B-2/3, Shaanvan Housing Society, S.No.52  
 D. P. Road, Kothrud, PUNE 411038  
 E-Mail: stb@system@gmail.com

100



- NOTES:**
1. Structural details are to be incorporated by the Architect / Contractor.
  2. Levels have to be taken such that the overflow can be joined to drain by gravity.
  3. Biofilters and side sump should be leak proof.
  4. Foundation to suit site conditions.
  5. To prevent rat entry into biofilters, a metal sheet (1 1/2 feet wide) with a smooth surface is to be fixed on the outer face of external wall of both the biofilters.
  6. The support angles are to be painted.
  7. Protective railing for all underground and open tanks.
  8. All gravity pipes shown are 4 inch PVC.
  9. White glazed tiles to be provided in the side sump.
  10. The corner sumps 1 and 2 are to be covered with green agro-shade net.
  11. The side sump should be covered with removable mesh cover & green agro-shade net.



Openings (0.2m wide x 0.1m) at 1.5m c/c at bottom of partition wall

[4G] SECTION F -- F

Ref: PDD/ESPL/JS/BF/0 DT. 22.05.2023  
 CLIENT: M/S. JALSPARSH RESORT, PUNE  
 STP CAPACITY - 30 KLD

DRG No. 4

ENERGY TECH SOLUTIONS PVT. LTD.

B-2/3, Shantiban Housing Society, S.No.52  
 D. P. Road, Kothrud, PUNE 411038  
 E- Mail: sbfsystem@gmail.com

DETAILS OF BIOFILTERS

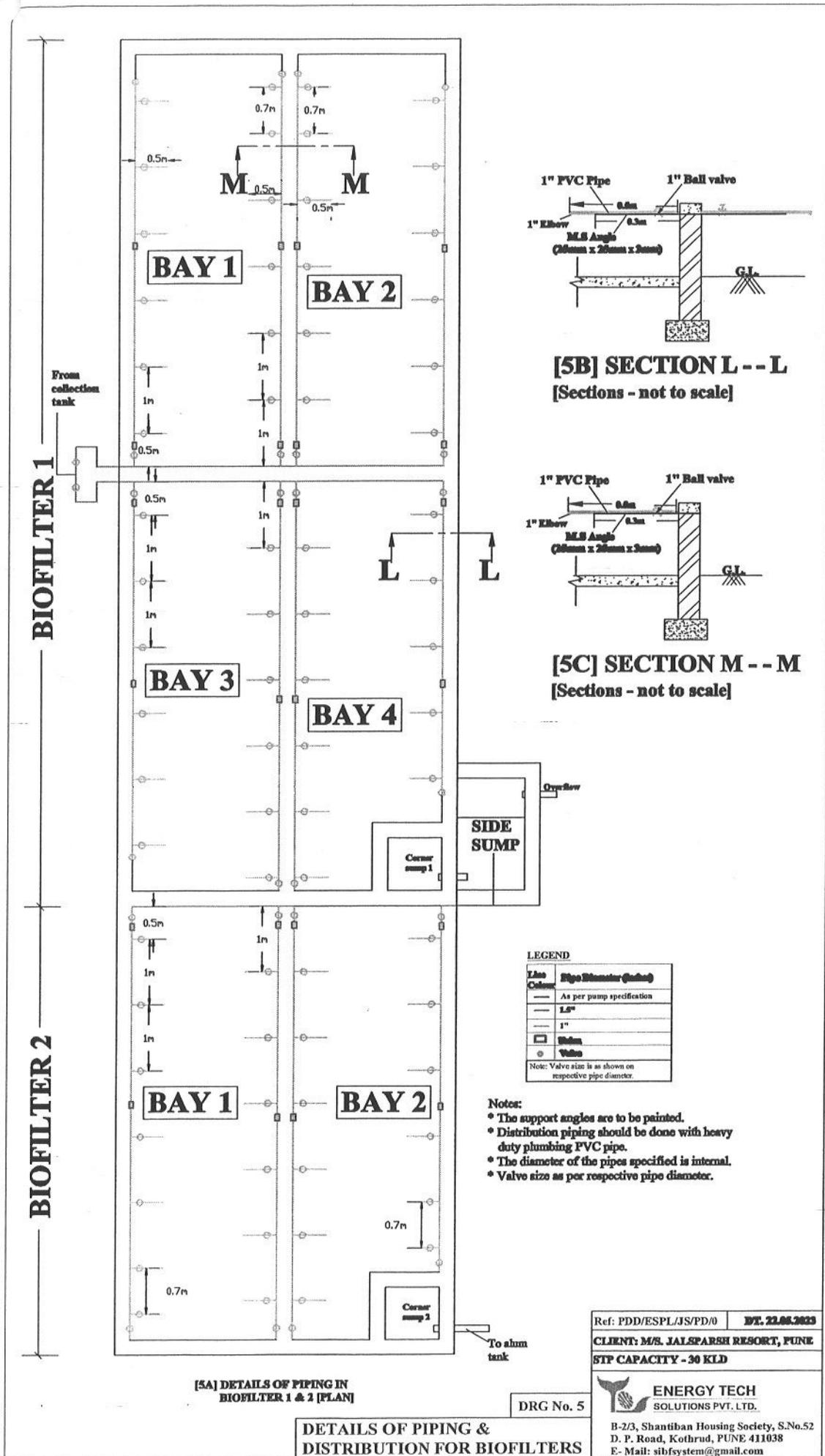
12

The following is a list of the names of the persons who have been  
 appointed to the various positions in the Department of the Interior  
 for the year ending June 30, 1902. The names are given in  
 alphabetical order of the names of the persons appointed.

Assistant Secretary of the Interior  
 Commissioner of the General Land Office  
 Commissioner of the Bureau of Land Management  
 Commissioner of the Bureau of Reclamation  
 Commissioner of the Bureau of Indian Affairs  
 Commissioner of the Bureau of Geographical Names  
 Commissioner of the Bureau of Fish and Game  
 Commissioner of the Bureau of Mines  
 Commissioner of the Bureau of Plant Industry  
 Commissioner of the Bureau of Soils  
 Commissioner of the Bureau of Zoology  
 Director of the Geological Survey  
 Director of the National Museum  
 Director of the United States Geological Survey  
 Director of the United States Fish and Game Commission  
 Director of the United States Bureau of Mines  
 Director of the United States Bureau of Plant Industry  
 Director of the United States Bureau of Soils  
 Director of the United States Bureau of Zoology

DEPARTMENT OF THE INTERIOR  
 BUREAU OF LAND MANAGEMENT  
 WASHINGTON, D. C.

DEPARTMENT OF THE INTERIOR  
 BUREAU OF LAND MANAGEMENT  
 WASHINGTON, D. C.



**[5B] SECTION L -- L**  
[Sections - not to scale]

**[5C] SECTION M -- M**  
[Sections - not to scale]

**LEGEND**

Line Colour	Pipe Diameter (Inches)
---	As per pump specification
---	1.5"
---	1"
□	Sump
○	Valve

Note: Valve size is as shown on respective pipe diameter.

- Notes:**
- The support angles are to be painted.
  - Distribution piping should be done with heavy duty plumbing PVC pipe.
  - The diameter of the pipes specified is internal.
  - Valve size as per respective pipe diameter.

**[5A] DETAILS OF PIPING IN BIOFILTER 1 & 2 [PLAN]**

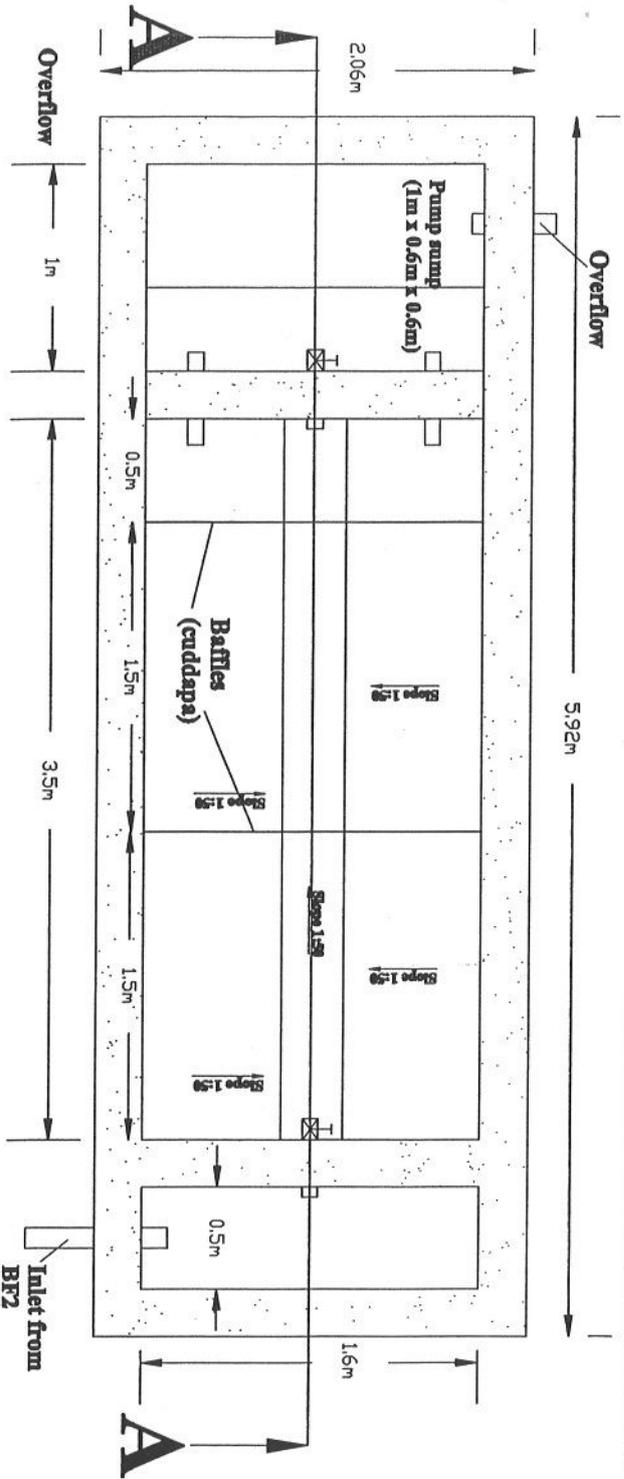
**DETAILS OF PIPING & DISTRIBUTION FOR BIOFILTERS**

DRG No. 5

Ref: PDD/ESPL/JS/PD/0 DT. 22.06.2023  
 CLIENT: M/S. JALSPARSH RESORT, PUNE  
 STP CAPACITY - 30 KLD

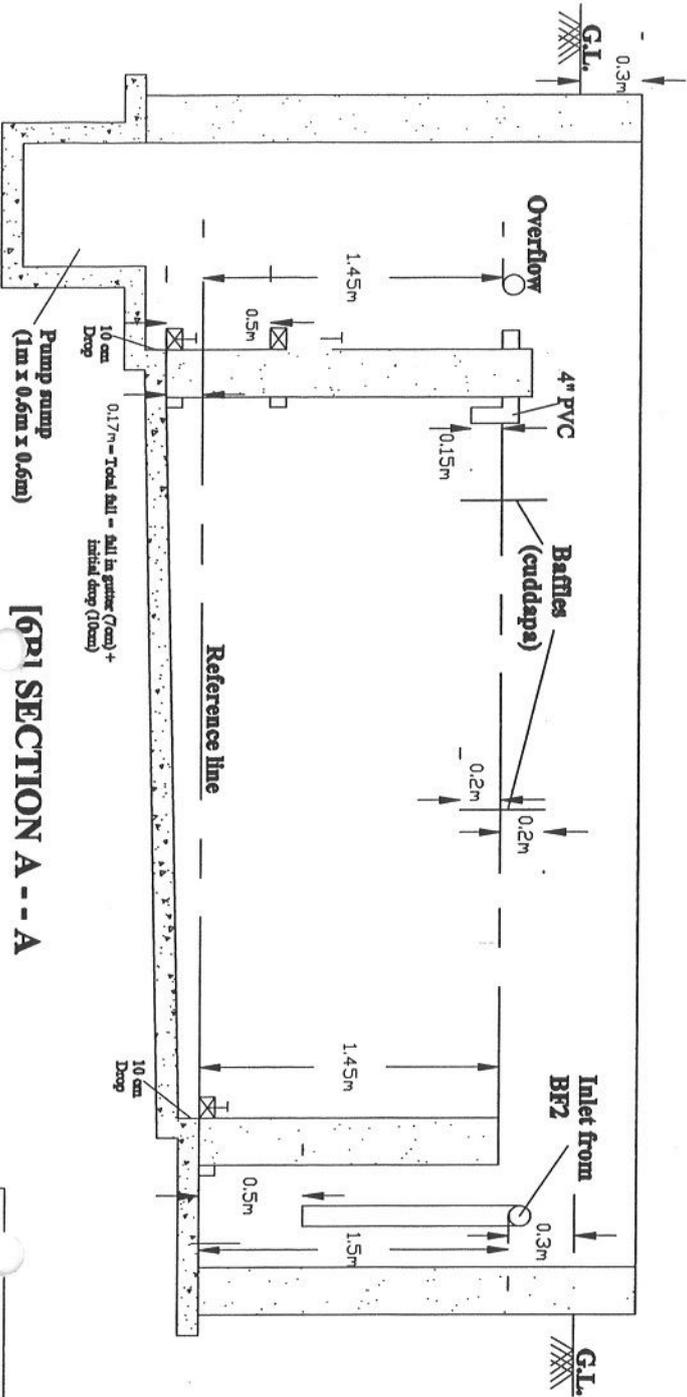
**ENERGY TECH SOLUTIONS PVT. LTD.**  
 B-2/3, Shantiban Housing Society, S.No.52  
 D. P. Road, Kothrud, PUNE 411038  
 E- Mail: sibfsystem@gmail.com

12



- NOTES:**
1. Structural details are to be incorporated by the Architect / Contractor.
  2. Tank should be leak proof.
  3. Foundation to suit site conditions.
  4. Levels have to be taken such that the overflow can be joined to drain by gravity.
  5. Shade net / mesh covering to be provided.
  6. White tiles to be fixed in last chamber.
  7. Protective railing should be provided.
  8. Piping & valves are in 3" PVC.
  9. A minimum of 0.3m wall height is to be provided above G.L. on all sides of walls.
  10. Ladder to be provided for maintenance.

[6A] ALUM TANK [PLAN]



[6R] SECTION A - - A

DRG No. 6  
DETAILS OF ALUM TANK

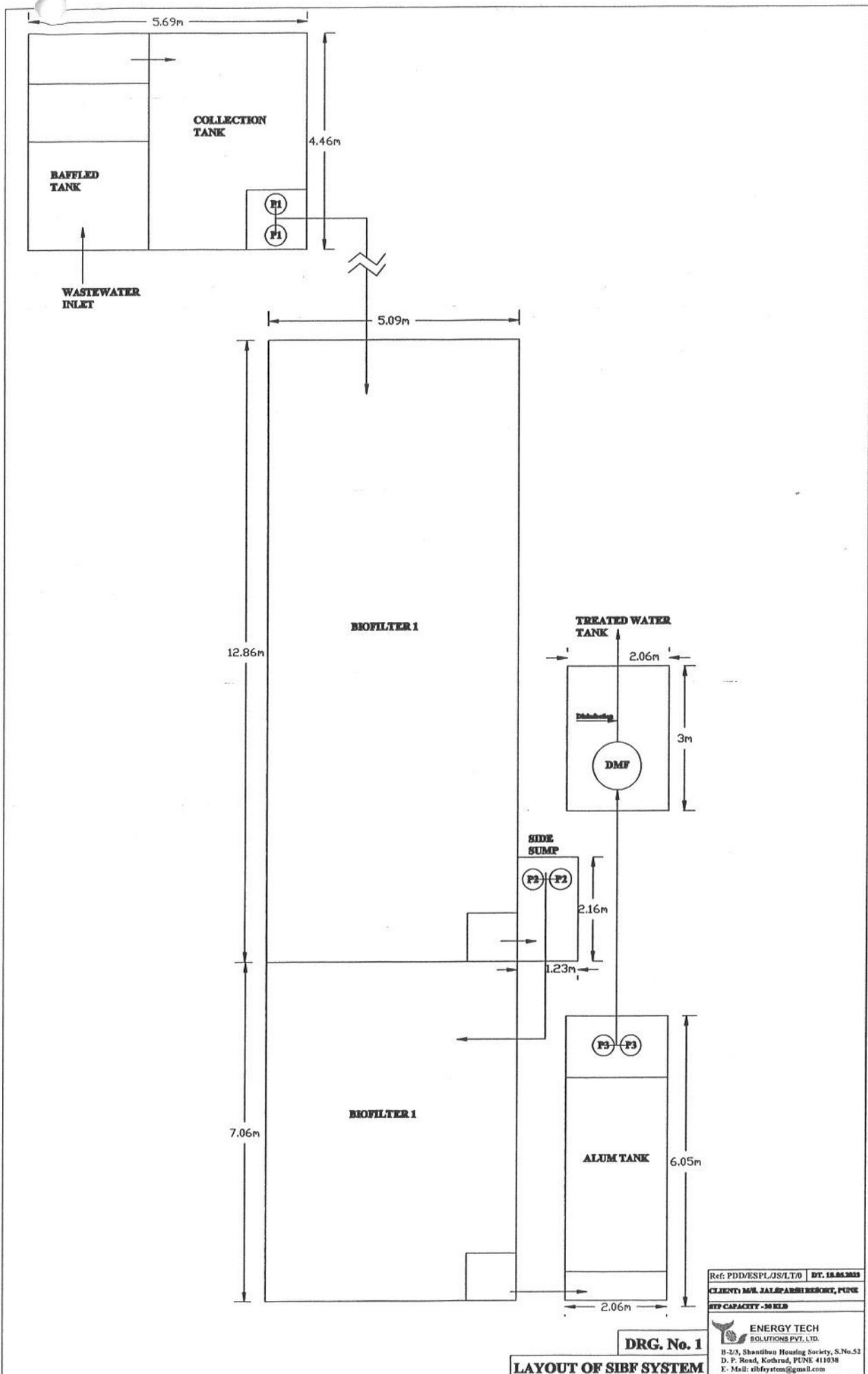
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 CLIENT: M/S. JAISPARSH RESORT, PUNE  
 STP CAPACITY - 30 KLD

**ENERGY TECH SOLUTIONS PVT. LTD.**  
 B-2/3, Shantiban Housing Society, S.No.52  
 D. P. Road, Kohtrud, PUNE 411038  
 E-Mail: stbssystem@gmail.com

R

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Ref: PDD/ESPL/JS/LT/0 DT. 18.08.2023  
 CLIENT: M/S. JALSPARHEBRO, PUNE  
 SIB CAPACITY - 30 KLD

**DRG. No. 1**

**LAYOUT OF SIBF SYSTEM**

**ENERGY TECH SOLUTIONS PVT. LTD.**  
 B-2/3, Shantivan Housing Society, S.No.53  
 D. P. Road, Kothrud, PUNE 411038  
 E- Mail: sibfystem@gmail.com

1

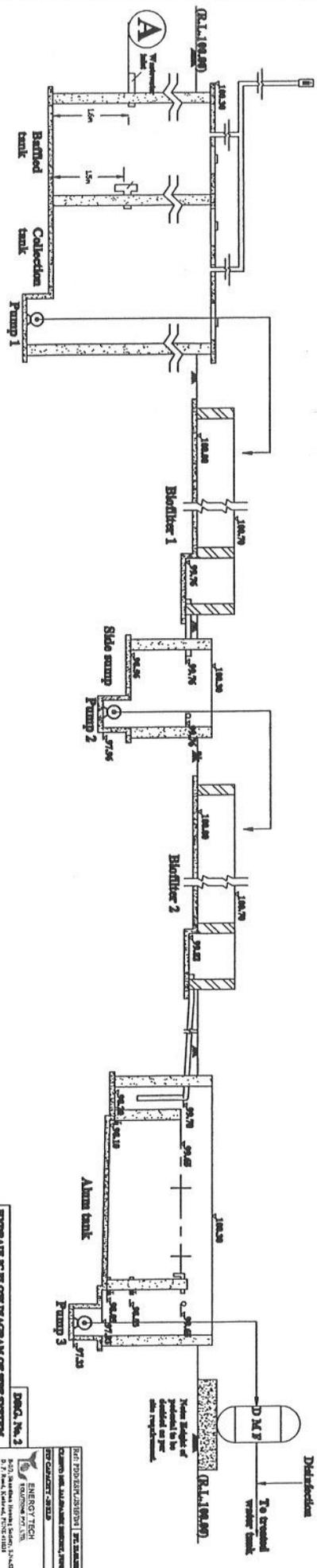
1. The first part of the document discusses the importance of maintaining accurate records of all transactions. It emphasizes that every entry should be supported by a valid receipt or invoice. This ensures transparency and allows for easy verification of the data.

2. In the second section, the author outlines the various methods used to collect and analyze the data. This includes both manual data entry and the use of specialized software tools. The goal is to ensure that the data is both accurate and easy to interpret.

3. The third part of the document provides a detailed breakdown of the results. It shows that there is a clear trend in the data, which is consistent with the initial hypothesis. This suggests that the current approach is effective and should be continued.

4. Finally, the document concludes with a series of recommendations for future work. It suggests that further research should be conducted to explore the underlying causes of the observed trends. This will help to refine the current model and improve its predictive accuracy.

NOTE: RL OF INVERT OF W/W INLET (AT "A") TO BE TAKEN AS PER SITE CONDITION



HYDRAULIC FLOW DIAGRAM OF SEWER SYSTEM

Drawn No. 3

DATE: 10/10/2011

PROJECT: 1000mm

SCALE: 1:100

DESIGNED BY: ENGG. S. S. SURESH

CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

PROJECT: 1000mm

SCALE: 1:100

DESIGNED BY: ENGG. S. S. SURESH

CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

PROJECT: 1000mm

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DATE: 10/10/2011

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CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

PROJECT: 1000mm

SCALE: 1:100

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CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

PROJECT: 1000mm

SCALE: 1:100

DESIGNED BY: ENGG. S. S. SURESH

CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

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DESIGNED BY: ENGG. S. S. SURESH

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CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

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CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

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DESIGNED BY: ENGG. S. S. SURESH

CHECKED BY: ENGG. S. S. SURESH

DATE: 10/10/2011

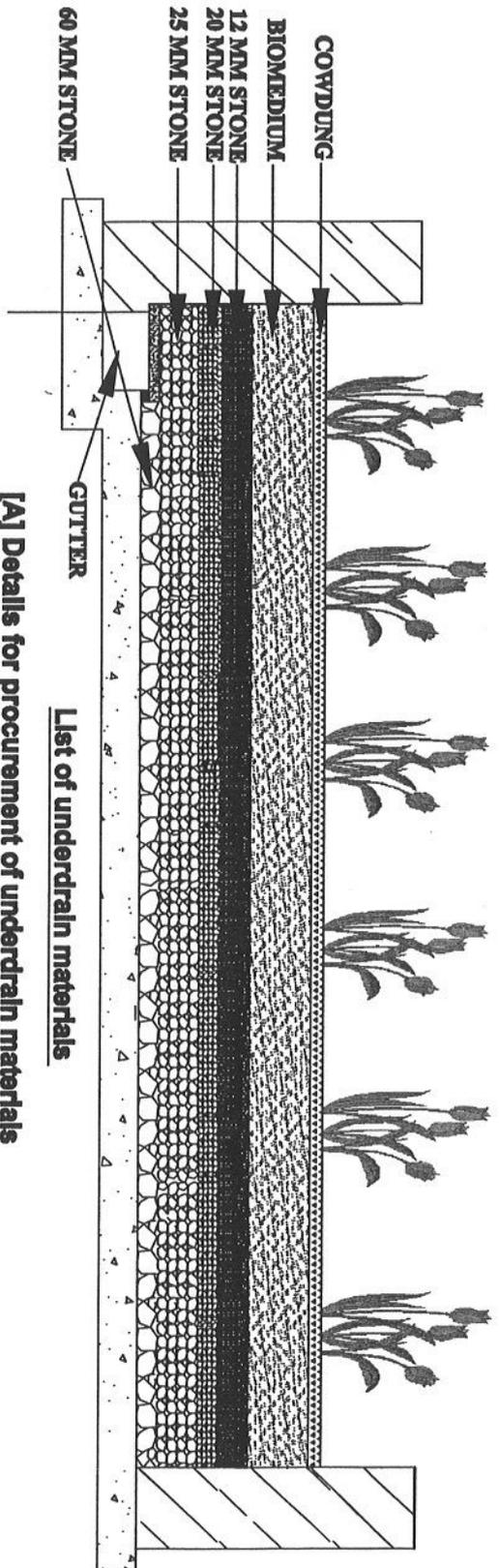
PROJECT: 1000mm

SCALE: 1:100

DESIGNED BY: ENGG. S. S. SURESH

CHECKED BY: ENGG. S. S. SURESH

200



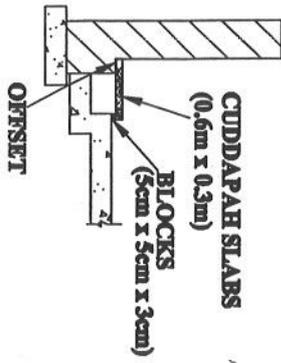
List of underdrain materials

[A] Details for procurement of underdrain materials

Underdrain materials	Cum*
1 60 mm stone - 6 cm layer	10**
2 25 mm stone - 10 cm layer	10
3 20 mm stone - 5 cm layer	5
4 12 mm stone - 8 cm layer	8

\* These are estimated figures

\*\* 60mm layer considered 1.5 times to adjust the quantity of stone required for levelling the floor slope.



DETAILS OF GUTTER

[B] Tiles (40 cuddappa slabs); min. 35mm thick to cover gutter. Size 60cm x 30cm each.

[C] Tiles (80 ceramic tiles) as splash plate of size 30cm x 30cm each.

[D] Bricks - 160 Nos.

[E] Cowdung - 1800 kg

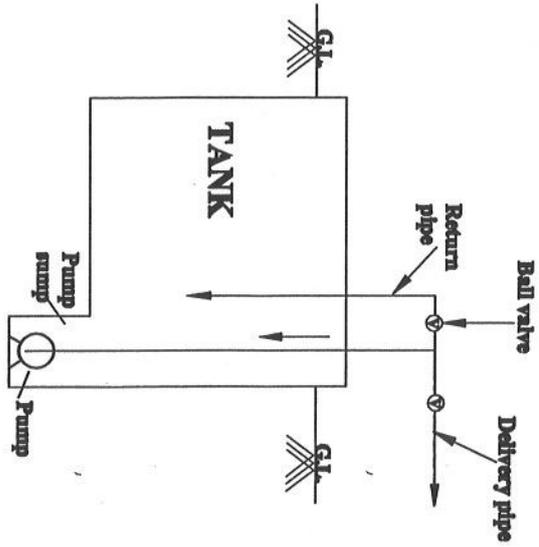
[F] Canna plants - 300 bulbs

**Notes:**

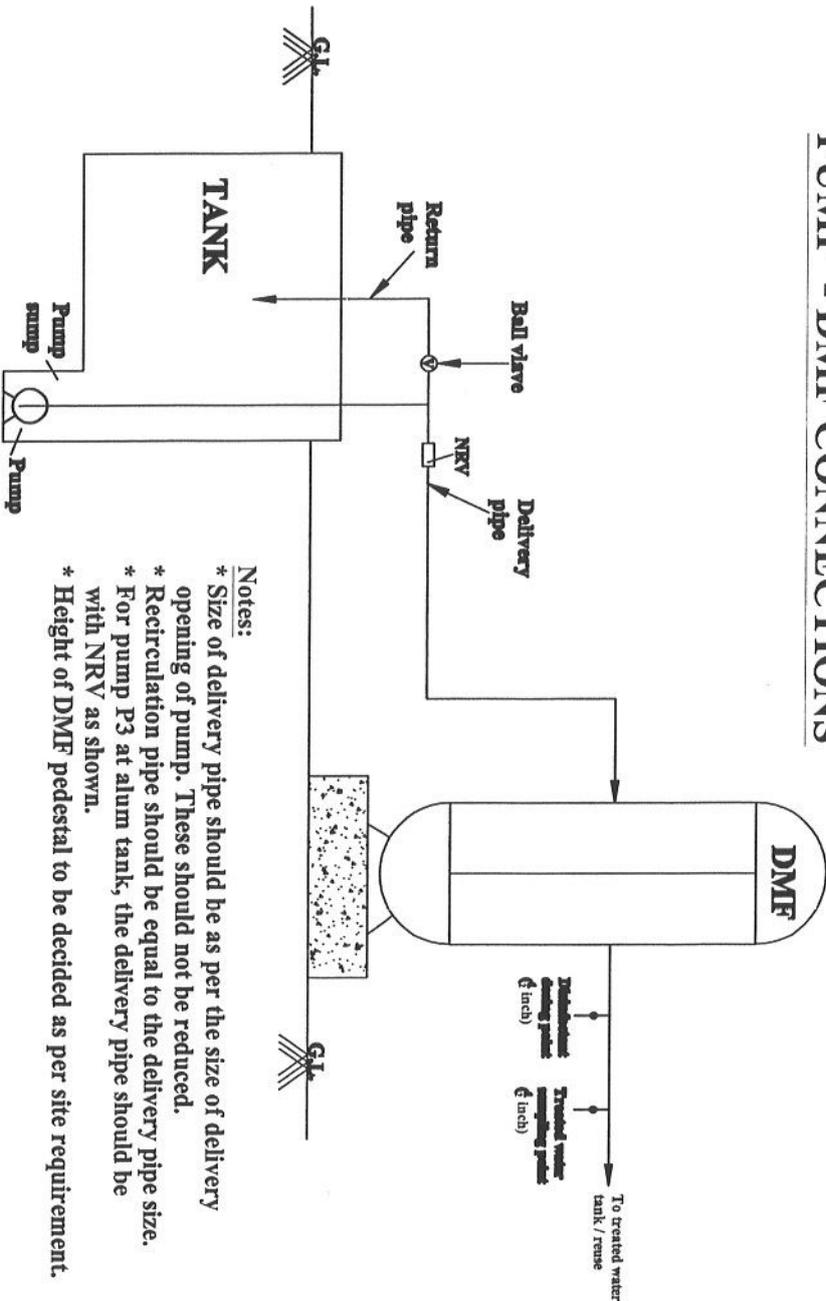
1. The quantities mentioned are approximate.
2. The underdrain filling work involves labour requirement for filling the underdrain as per the above drawing including spreading a layer of cowdung and planting of canna plants.



# PUMP CONNECTIONS



# PUMP - DMF CONNECTIONS



- Notes:
- \* Size of delivery pipe should be as per the size of delivery opening of pump. These should not be reduced.
  - \* Recirculation pipe should be equal to the delivery pipe size.
  - \* For pump P3 at alum tank, the delivery pipe should be with NRV as shown.
  - \* Height of DMF pedestal to be decided as per site requirement.

**PUMP AND DMF CONNECTIONS**

**DRG No. 8**

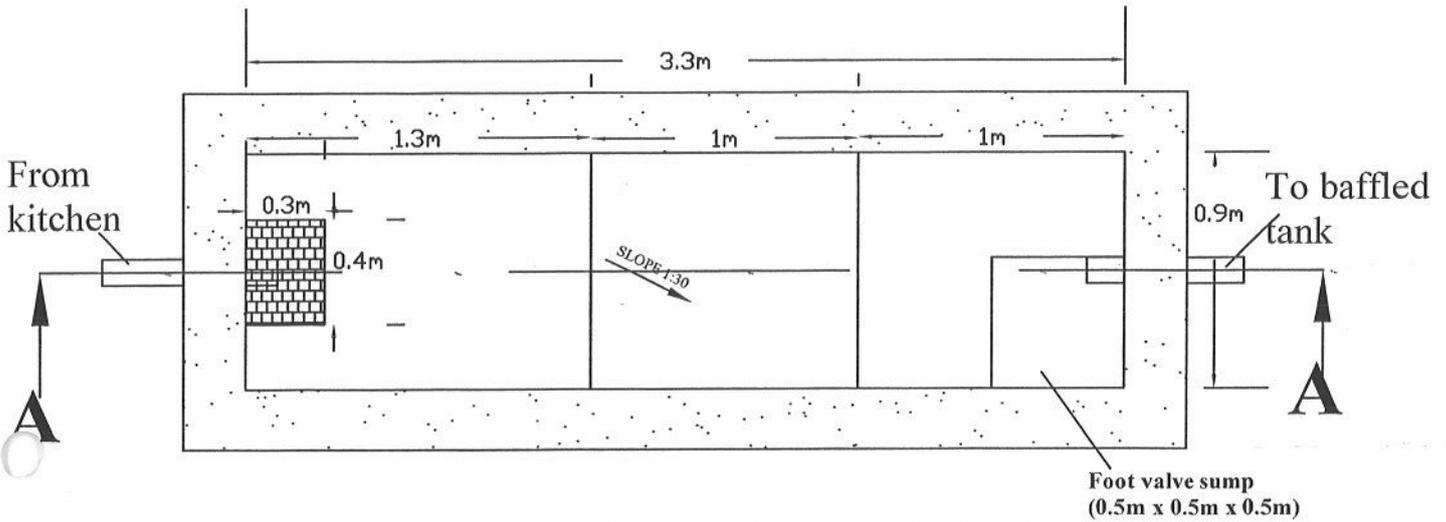
**ENERGY TECH SOLUTIONS PVT. LTD.**

B-2/3, Shandhan Housing Society, S.No.42  
D. P. Road, Kothrud, PUNE 411038  
E-Mail: shbssystem@gmail.com

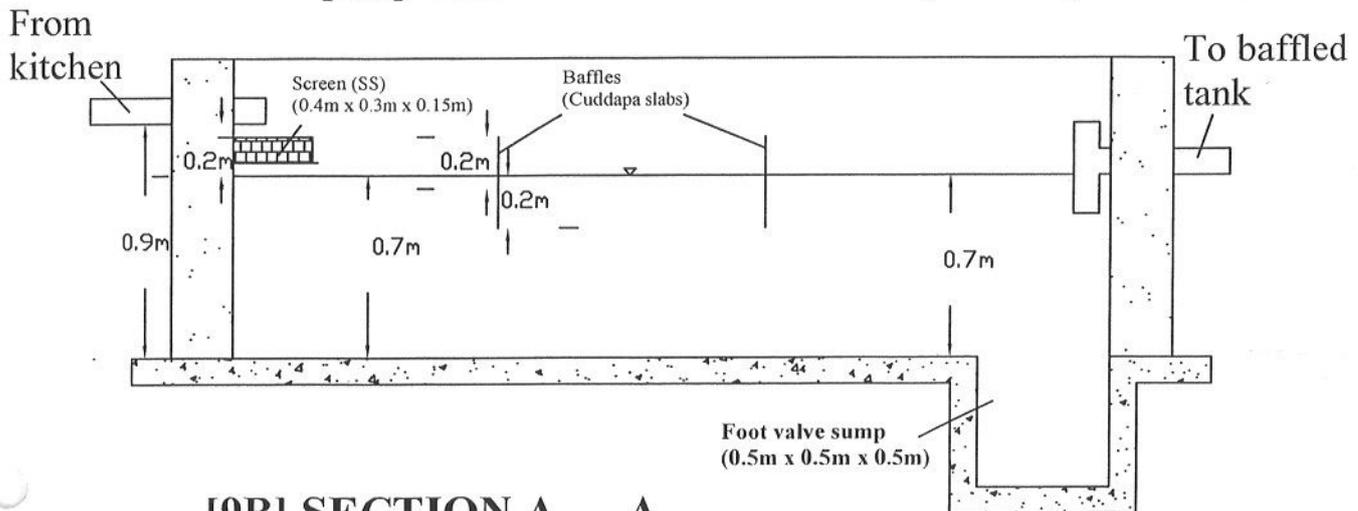
Ref: PDD/ESPL/S/PC/0 | DT: 22/8/2023  
CLIENT: M/S. JAIPARSH RESORT, PUNE  
SIP CAPACITY - 30 ICB



1. VALVE  
 2. PISTON  
 3. CYLINDER  
 4. CRANKSHAFT



**[9A] OIL TRAP - KITCHEN [PLAN]**



**[9B] SECTION A - - A**

**NOTES:**

1. Structural details are to be incorporated by the Architect / Contractor.
2. Tank should be leak proof.
3. Foundation to suit site conditions.
4. Levels have to be taken such that the overflow can be joined to drain by gravity.
5. Shade net with mesh covering to be provided.
6. Protective railing should be provided if tank is below GL.
7. Piping shown is 4" PVC.
8. A minimum of 0.3m wall height is to be provided above G.L. on all sides of walls if tank is below GL.
9. Ladder to be provided for maintenance.

Ref: PDD/ESPL/JS/OT/0	DT. 05.06.20
CLIENT: M/S. JALSPARSH RESORT, PUNE	
STP CAPACITY - 30 KLD	



**ENERGY TECH SOLUTIONS PVT. LTD.**

B-2/3, Shantiban Housing Society, S.No.4  
D. P. Road, Kothrud, PUNE 411038

DRG No. 9

**DETAILS OF OIL TRAP**

11

10

9

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627  
 Fax: 020 - 25811029  
 Website: <http://mpcb.gov.in>  
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,  
 Mumbai Pune Road,  
 Wakdevadi, Pune - 411003.

ORANGE/S.S.I (O38)  
 No:- Format1.0/RO/UAN  
 No.0000236376/CO/2503002597

Date: 17/03/2025

To,  
 M/s. JAL SPARSH RIVER SHACK RESORT  
 S NO 251, 694, 695,,AT POST- JAMGAON, SHERE  
 TAL. MULSHI, DIST. PUNE



**Sub: Grant of Consent to Establish and Operate under Orange Category.**

Your application No.MPCB-CONSENT-0000236376 Dated 11.02.2025

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 30/06/2028
- The capital investment of the project is Rs.2.67 Crs. (As per C.A Certificate submitted by industry )
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	HOTEL AND RESTAURANT, AGRO TOURISM WITH ROOMS (WITH SWIMMING POOL)	24	Rooms

(Hotels < 3 star)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	30	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG SET-82.5 KVA	1	As per Schedule -II

- Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	FOOD WASTE	25	Kg/Day	Composting	Used as manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This Consent is issued subject to an order passed or may be passed by Hon'able National Green Tribunal in application no. 200 of 2024 in the matter of Laxman Thombre & Ors (Applicants) Versus Jalaparsh Riverside Resort & Ors. (Respondents).
11. This consent is issued prejudice to the matter of Hon'ble National Green Tribunal in an Original Application (OA) No. 200/2024
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. The applicant shall strictly comply with the Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/ Motels/Banquets etc in Hon'ble NGT O.A.No. 400/2017 titled as Westend Green Farms Society Vs Union of India.
14. The applicant shall obtain NOC form Central Ground Water Authority if they are using ground water for industrial purpose within 3 month and or not use ground water without permission of CGWA/Competent Authority.
15. The applicant shall not cause nuisance to the surrounding area, if such condition occurs industry shall voluntarily stop the production activity.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



*Salunkhe*

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Signed by: Jagannath Salunkhe  
Regional Officer  
For and on behalf of  
Maharashtra Pollution Control Board  
ropune@mpcb.gov.in  
2025-03-17 17:48:51 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	30000.00	TXN2502003907	18/02/2025	Online Payment
2	30000.00	MPCB-DR-32214	18/02/2025	NEFT
3	147994.00	TXN2503003654	16/03/2025	Online Payment

**Copy to:**

1. Sub-Regional Officer, MPCB, Pune II
  - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.  
 B] Treatment - NA  
 C] Disposal - NA
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 30 CMD for the treatment of 30 CMD of sewage.  
 B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	pH	Not to exceed	6.5 to 9.0
2	Total Suspended Solids	Not to exceed	20
3	BOD 3 Days 27 degree C	Not to exceed	10
4	Chemical oxygen Demand (COD)	Not to exceed	50
5	NH4 N	Not to exceed	5
6	N Total	Not to exceed	10
7	Fecal Coliform MPN/100 MI	Not to exceed	100.0

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1.00
2.	Domestic purpose	32.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	DG SET	Acoustic Enclosure Stack	4.50	DIESEL 0.5 Ltr/Hr	-	SO2	4 Kg/Day

3. Gensets and Fuel a) Units to use approved fuel (e.g. LPG, PNG, Charcoal for tandoor, boiler, etc.). Preference should be given to cleaner fuels in such cases b) The units shall properly channelize the fugitive emissions including emissions from cooking & kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions c) Only Gensets having necessary Type Approval for emissions/ Noise level from the concerned agencies to be installed at the premises d) The unit shall provide stack for the emissions from the generator as well as acoustic enclosure for Gensets as per the specified norms

**SCHEDULE-III**

**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 1 Lakh /-	Existing BG as per directions Dtd. 12/03/2025	Towards compliance of the consent conditions and O & M of the Pollution Control Systems	Continues	30/12/2028

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**

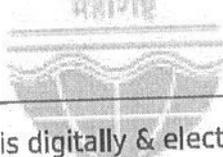
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based

2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.

15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year



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This certificate is digitally & electronically signed.

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भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन विभाग,

केंद्रीय भूमि जल प्राधिकरण

GOVERNMENT OF INDIA

MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES,

RIVER DEVELOPMENT & GANGA REJUVENATION

CENTRAL GROUND WATER AUTHORITY



सत्यमेव जयते



भूजल निकासी हेतु छूट पत्र  
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME M/S Jal sparsh rivershack resort

PROJECT ADDRESS Gat No-251, 694, 695, At post - Jamgaon, Shere, Taluka-Mulshi, Dist-Pune

PIN CODE 412108

STATE MAHARASHTRA

DISTRICT PUNE

TOWN/BLOCK MULSHI

COMMUNICATION ADDRESS Gat No-251, 694, 695, At post - Jamgaon, Shere Taluka-Mulshi, Dist-Pune

ADDRESS OF CGWB REGIONAL OFFICE N.S. Building, Civil Lines, Nagpur 440001 Maharashtra

1. EXEMPTED LETTER NO. EXM/INF/MH/2025/3908/N

2. DATE OF ISSUANCE. 17/03/2025

3. APPLICATION NO. INF/MH/2025/3908

4. APPLICATION TYPE Infrastructure

5. PROJECT STATUS Existing Project

6. VALID FROM 17/03/2025

7. AREA TYPE CATEGORY Safe (GWRE- 2024)

8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
4.32	1347.84	0.00	0.00	4.32	1347.84

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 0					PROPOSED 1					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	0	0	0	0	0	1	0	0	0	0	1	0	0

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY 1 All projects drawing ground water only for drinking/domestic purposes upto 5 cum/day in all assessment units are exempted from seeking NOC  
2. Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.

2. This exemption letter is being issued under relevant provision(s) of extant guidelines.

3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

- यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।
- यह इग्जैम्पशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
- फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
- यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उल्लंघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
- यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्जैम्पशन (छूट) पत्र गलत / नकली दस्तावेज के आधार पर प्राप्त किया गया है, तो इग्जैम्पशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed

केंद्रीय भूमिगत जल प्राधिकरण, जल शक्ति मंत्रालय, सीएसएमआरएस परिसर, ओलोफ पाल्म मार्ग, हाउ खास, नई दिल्ली-110016 / Central Ground Water Authority, Ministry of Jal Shakti, CSMRS Campus, Olof Palme Marg, Hauz Khas, New Delhi-110016  
Phone: (011) 23383561

